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**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE  
BENCH, AT PUNE**

Original Application No.01 of 2025 WZ.

**Ankush Ranganath Kale**

**- - - -} Applicants.**

**Vs**

**M/s State of Maharashtra & Others.**

**- - - -} Respondents.**

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For Respondent

**Affidavit in Reply to the Original Application on behalf of R.No.9**  
**IN THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH PUNE**  
**ORIGINAL APPLICATION NO 01 OF 2025**

**Ankush Ranganath Kale**

**- - - } Applicants.**

**Vs**

**M/s State of Maharashtra & Others.**

**- - - } Respondents.**

**Affidavit in Reply to the Original Application on behalf of R.No.9**

I, Anil Pandit Shewale Managing Director & Authorized Signatory of M/s Loknete Marutrao Ghule-Patil Dnyaneshwar SSK Ltd., Dnyaneshwarnagar, i.e. R.No.9, do hereby filing an Affidavit-in-Reply to the Present Application only with a limited purpose of bringing on record True facts and circumstances on behalf of the R.No.9 as under –

- 1) M/s Loknete Marutrao Ghule-Patil Dnyaneshwar SSK Ltd (Sugar Unit) (LMGP DSSK)., Dnyaneshwar Nagar was established in 1973 in the backward & project-affected area of Jaikwadi Dam Irrigation Scheme of Ahmadnagar (Presently Ahilyanagar) District under the leadership of Loknete Marutrao Ghule Patil, the Founder Chairman of the Respondent No 9. The Karkhana is registered under the Co-operative Societies Act 1960. Loknete Marutrao Ghule Patil is the Chief Promoter/Founder of the R.N.9 & devoted his whole life for the upliftment of the masses. The location of the Sugar factory is a "Holy Place" of the Saint Dnyaneshwar Written Great Epic namely "Dnyaneshwari" known as commentary on" Bhagwat-Geeta" told by Lord Krishna to Arjun in Marathi.

Apart from this, Loknete Marutraoji Ghule Patil is Chief Promoter / Founder of this sugar factory. He was pioneer & founder of various co-operative institutions including but not limited to sugar factory, primary development society, marketing societies, Ginning & Pressing society, Co-operative banks etc. He was a man of eminent personality a great co-operative leader, a great vision who was totally committed to the social economic & educational development of the Jaikwadi project affected people. He has devoted his life for the upliftment of the masses. His sad demise was occurred on 8th July -2002. The name of social reformer is memorable task forever for the community.

The Sugar – Unit started its manufacturing activity of white crystal sugar in 1974-75 for 1250 TCD-capacity, which was to be expanded initially up to 2000TCD & then from 2000 TCD to 3000 TCD. Due to increase in water potential & continuous effort by management of LMGP DSSK (R.No.9) by providing technical & financial support for irrigation & also karkhana have established 14 numbers of irrigation schemes on cooperative basis in cane development activities, hence availability of cane increased, always having surplus cane & due to this surplus sugar cane LMGP DSSK had taken care for surplus cane supplying to other sugar factories which result in financial loss to us. Due to which factory had expanded sugar plant capacity from 3000 to 5000 TCD by Modernization/Expansion in 2000-2001.

In 2004 – 2005 to support to central government policy for the generation of Green Energy, the factory has installed bagasse based Co-gen plant of capacity 12 MW. Which has been commissioned in 2007-2008 and which needs to do the modernization of plant to 6000 TCD Capacity by Modernization in the year 2008-2009.

The Karkhana have formed a separate cane development staffing pattern for implementing the different cane development activities as below,

**Cane Development Organizations** :-We have already formed a separate cane development staffing pattern for implementing the different cane development activities. We have employed well experienced and qualified staff for monitoring and implementing the various cane development activities. Our operational area comprises of 14 sections for quick cane development work. Every Agri Sectional Officer/Incharge of each section and he is assisted with the fieldman and field mukadams.

**Drip Irrigation** :- In January, 2009 our Management have implemented Drip Irrigation Scheme in 2750 hectares in the area of operation. We have also given subsidy to the beneficiary up to Rs. 5000/- per acre as an incentive. It becomes helpful to encourage cane cultivators in increasing sugarcane yield.

**Organic Mannuar (Compost) and Green Manuring**:-Karkhana is providing Organic Manuar (compost) to the farmers @ Rs. 500/- Ton i.e. below the market price, among sugarcane cultivators for improving soil structure and texture and popularizing early maturing and high recovery varieties like Co-86032,Co-VSI-18121, PDN 15012,PDN 15006, karkhana has also providing sun humps and Dhencha, Seed for green Manuring.



**Dnyaneshwar Samrudha Bio-compost Project:-** From the process of rock phosphate, bacteria and nutrients, microscopic/minute we have installed "Dnyaneshwar Samrudha Bio-compost Project of a production capacity 5000 MT/annum in 2010-11. We are providing this bio-compost to the farmers at a cheaper price @ Rs. 5200/- per tone

**Plantion of early maturing varieties like Co – 86032, Co-VSI – 18121:-** We provide the seed cane of above varieties to the farmers from karkhana nursery and out Center Govt. nurseries, in view of making propaganda for planting these variety.

**White Grub Management :-** Due to white grub pest we found that in 2018-19 off season near about 2 lac M.T. of sugarcane crop is damaged in factory area. Therefore our management has decided to collect the white grub adult on payment basis. We have paid Rs. 300/- per kg for collection of adult white grubs to the farmers. This is very simple & effective control mechanism.

**Technical Guidance :-**The operational area of our karkhana is divided in to 14 sections and 14 Agril Overseers are head of each section. They are guiding the cultivators time to time regarding intensive sugarcane agriculture, fertilizer applications, disease and pest control in sugarcane and other crops. To increase the sugarcane area and productivity, karkhana have undertaken various cane development schemes as under:

1. Seed Distribution
2. Pest and disease control measures.
3. varietal planting
4. Communications and Modernization Techniques.
5. Supply of Fertilizers.
6. Introducing new varieties of sugarcane and new technology in sugarcane cultivation time to time. We are arranging farmers rallies through technical experts of V.S.I. Pune and Agricultural University, Rahuri,. All above development activities will definitely helpful for increasing the quantity and quality of sugarcane.

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**BEFORE ME**

**Shri Dnyaneshwar Krishi Vigyan Farm** :- We have established Shri Dnyaneshwar Krishi Vigyan Farm under the guidance of Late Padmbhushan Dr. Appasaheb Pawar at karkhana site, in 11/02/1990 as a pilot project of various fruit crops. There are 14 plots in the farm and each plot had kept one acre, aiming to motivate the farmers for fruit crops cultivation thereby getting more remunerative price rather than the sole crops and also facilities like demonstration seminars, workshops, cultivation & Management practices are available to the farmers at their farm. In 2001 Govt. of Maharashtra honored "Udyan Pandit Award" to this farm.

**Soil and Water Testing Laboratory** :- We have established soil testing laboratory at our factory site in 1991-92. Then we have installed certified computerized Soil & Water Testing Laboratory in 2017-18. (Soil sample analysis capacity 10000 & water samples 2000 per annum)

The soil samples provided by farmer get it tested in our soil testing laboratory and advice accordingly. We have also analyzed soil samples as per the guidelines of Agri. Dept. Maharashtra State Govt. through District Soil Survey & Soil Testing Officer. The soil health cards have been distributed among farmers.

**Bio-Fertilizer and Bio-pesticide Production Laboratory** – We have established Bio-Fertilizer and Bio-pesticide Production unit shri dnyaneshwar krishi vigyan farm in 2007 (capacity 150 MT/annum). Through this, we have been producing different Bio-fertilizers & Bio-pesticide which are distributed among agriculturist at a nominal rate. This helps to maintain soil health and productivity and also ecofriendly to environment.

**Multi Micro Nutrient Production Laboratory** :- In Agriculture, use of imbalanced doses of chemical fertilizers & heavy irrigation, fertility of the soil goes on decreasing, hence yield of the crop is also goes on decreasing day by day. Therefore to minimize this problem there is need to search a cheaper source of nutrient to overcome this problems.

Our Management had taken a decision to establish a foliar grade multimicronutrient & multimacronutrient production unit with a capacity 20000 lit/annum in year- 2012. Today it become very popular among the farmers with a name Shakti and Urja. We are selling these plant nutrients to the farmer on "No Profit No Loss Basis

Due to above efforts bumper cane was available in area of operations, it was decided to go for 2<sup>nd</sup> phase Co-generation plant of 19.5 MW with expansion of plant capacity from 6000 to 7000 TCD in year 2017-18. The copy of the Last Valid Consent to Operate granted by MPCB is enclosed & marked as an **Annexure-R-1**.

Further we have obtained Environment Clearance for Expansion of sugar plant from 7000 TCD to 9000 TCD Dated 08 July 2021. The copy of the E.C granted by Environment Department is enclosed & marked as an **Annexure-R-2**.

- 2) M/s Loknete Marutrao Ghule-Patil Dnyaneshwar SSK Ltd., Dnyaneshwar Nagar (Distillery Unit) established in 1985-86 with the Rectified Spirit Plant of 45,000 Liters/Day & the New Rectified Spirit Plant of the capacity of 55,000 Liters/Day installed in 2024 along with advanced technology for treatment of effluent / air emission by installing 32 TPH Incineration boiler with ESP as APC to achieve Zero Liquid Discharge ( ZLD). The copies of the Last Valid Consent to Operate granted by the MPCB to the Distillery-Division are enclosed & marked as an **Annexure-R-3 & R-4 respectively**.

As per the CPCB & MPCB Norms, we have installed different plants as per conditions imposed on the Distillery as below:

- a) Methane Generation Gas Plant (Bio Gas Digester) which is utilized for spent-wash treatment and produced gas which is used as a fuel for Boiler & 40 to 50 % steam requirement of the Distillery is fulfilled by its utilization. We are saving 50MT/Day Bagasse & saving of fuel on large scale.
- b) Continuous Fermentation System to increase the fermentation efficiency & increased alcohol to 9-10%.
- c) Condensate Polishing Unit (CPU)- We are processing spent wash in (MEE) the Evaporation System & Condensate comes out is treated in CPU & clear condensate water is used for process & cooling tower which helps to reduce spent wash generation.
- d) Bio Composting- After processing the spent wash in MEE, Concentrated Spent Wash is used for the Manufacture of Bio-compost with the help of press mud produced from sugar factory. For Bio-compost plant as per CREP guidelines constructed 13 acres RCC platform. Good quality Fertilizer i.e. Bio-Compost produced is being sold to farmers at no profit no loss basis.
- e) Multiple Effect Evaporation System – ZLD System provided for 450 CMD in 2018-19, which has resulted in reduction of spent wash & providing it for the compost project.
- f) Absolute Alcohol (Ethanol Plant)- As per Govt of India Policy, we have installed a new 50 KLPD Ethanol Plant along with installation of 750 Cubic Meter 2 nos.-Ethanol Storage Tank as per PESO Norms. The photographs of the above arrangements are enclosed herewith & marked as an **Annexure-R-5 (a-f) collectively**.

3) M/s Loknete Marutrao Ghule-Patil Dnyaneshwar SSK Ltd., Dnyaneshwar Nagar (Cogeneration Unit)- The Karkhana has started the Bagasse-based Co-generation project of 12MW Back-pressure in 2007-08 in 1<sup>st</sup> Phase & 2<sup>nd</sup> phase of 19.5 MW Back pressure in 2017-18. We have installed 80 TPH 67 Kg/CM<sup>2</sup> Boiler with 12MW TG Set during 1<sup>st</sup> Phase & 110 TPH Capacity Boiler & its auxiliaries in 2<sup>nd</sup> phase. We are exporting electricity up to 18.28 MW to MSEDCL @ rate of Rs. 4.75/- per unit for 12 MW-generation & @ rate of Rs. 4.99/- per unit for 19.5MW. The copy of the Last Valid Consent to Operate granted by the MPCB for sugar includes cogeneration plant is already enclosed **Annexure-R-1**.

4) Environment Protection Measures – We have taken a no. of environmental improvement & protection measures for ZLD as stated below & also provided necessary Pollution Control Arrangement as well as doing continuous improvement as per new technologies being adopted as per further conditions imposed on us as below:

a) We have reduced effluent generation below 100 Liter/Mt of cane as per CREP-Conditions. Our present generation is well within the consented limit up to 450 CMD. We have installed ETP designed by VSI, Pune consisting of Bio Tower followed by Activated Sludge Process having units like skimmer, equalization tank, Bio-Tower, Tube Settlers, Aeration Tank, Primary & Secondary Clarifier with Sludge Bed etc. which are running smoothly., The photographs of the ETP along with the Flowchart thereof are enclosed & marked as an **Annexure- R-6 collectively & R- 7 respectively**.

5) Air Pollution Control Arrangements- The Karkhana has installed Electrostatic Precipitator (ESP) for both High Pressure Boilers in 2017-18. It arrests Fly Ash Particles & control the air pollution & also help to purify the air. The ash collected is sold to brick manufacturers. The Karkhana has already adopted Online Monitoring System for air, water effluent/emission etc. The Photographs are enclosed & marked as an **Annexure- R-8 collectively** with the description of such unit/location.

- 6) The Karkhana has received a no. of prestigious awards for its Best-Performances in the multi-disciplinary activities. The R.N.9 would like to refer to & rely up on it when produced.

In fact, the Applicant is the Habitual Complainant against the Respondent-No-9 for reasons best known to him. Earlier a no.of times, he made a repeated complaint against the R.N.9 & then withdrawn it with submission in writing that he has now no grievance against the R.N.9 and the complaint is made under misunderstanding. A sample copy of such written submission is enclosed & marked as an **Annexure-R-9**, which is self-explanatory.

- 7) The Applicant has mainly filed the Application under Sections 14,15 read with 18, 20, 33 of the National Green Tribunal Act,2010 and Rule 24 of the National Green Tribunal (P & P) Rules, 2011 mainly on the alleged discharge of untreated effluent and spent wash into natural water bodies, storage thereof into Kachha Lagoon which further contended to be percolated into ground water, discharge of untreated effluent stated to be done by tankers in nearby area and no assessment of contamination and performance by the MPCB on the basis of discharge and analytical reports was done. It is also contended that the capacity of ETP is inadequate and illegal excess crushing of sugarcane beyond the installed capacity without obtaining prior EC and Consent etc. The R.No.9 would like to submit its para-wise reply as under.

- 7.1) Illegal excess sugarcane crushing, illegal excess production of sugar, molasses, bagasse, press mud, rectified spirit, extra neutral alcohol, absolute alcohol/ethanol, fusel-oil by consuming excess molasses of more than 30KLD/45KLD, illegal excess generation of electricity, illegal excess generation of trade effluent, spent-wash and its non-treatment etc. – The Applicant has mainly contended that the Sugar unit has expanded its capacity from time to time as under –
- a) From 1250 TCD to 2000 TCD and 2000TCD to 3000 TCD till the year 1990.
  - b) From 3000 TCD to 5000 TCD in the year 2001.
  - c) From 5000 to 6000 TCD with modernization to achieve crushing of 6800 TCD to 7000 TCD without EC and without Consent to Establish and Consent to Operate as per 44<sup>th</sup> Annual Report of PP for 2014-15.
  - d) PP further again expanded sugar capacity from 7000 TCD to 9000 TCD with procurement of ex-post facto EC dated 08.07.2021 and Consent to Establish dated 01.12.2020.


- 
- e) It is further contended that the expansion in cogeneration unit has been made from 12 MW to 31.05 MW by 19.5 MW respectively by procurement of ex-post facto EC dated 31.10.2017 without Consent to Establish.
- f) The sugar industry started expansion of cogeneration unit for additional capacity of 19.5 MW in October 2016 as per 45<sup>th</sup> Annual Report of industry for 2015-16 and stated to be started actual generation of additional electricity from December 2017 with grid synchronization since 06.12.2017 as per 48<sup>th</sup> Annual Report for 2018-19.
- g) The Respondent Industry further alleged to have done modernization of existing 45 KLD Distillery Unit by installation of Multi Pressure Distillation System thereby replacing Atmospheric Distillation Method since 01.01.2012. It is contended that modernization was undertaken without EC and CTE and operated for excess parameters without EC and C to E and C to O as per 44<sup>th</sup> Annual Report of PP for 2014-15.
- h) The Distillery is stated to be further expanded with the capacity from 45 KLD to 100 KLD and thereafter ex-post facto EC dated 15.12.2023 for expansion C to E dated 10.11.2022 obtained.

The R.No.9 would like to submit that the above contentions are time-barred on account of no application or appeal is filed within a period of 5 years from the date on which the cause for such compensation for relief first arose. The contents of para 4.2 to 4.31 in the Original Application filed by the Applicant are giving the different chronology in respect of obtaining/non-obtaining permissions before 5 years period for which no appeal or application have been preferred by the applicant and therefore it cannot be taken into consideration on account of barred by the limitation.

- i) The chronological incidences covered under 4.32 to 5.16 in respect of various alleged violations of taking productions without obtaining EC/C to E and C to O may kindly be treated as barred by limitation after expiry of 6 months pre-period from 19.12.2024 on account of filing of the applications date as far as issuance of any directions are concerned because no application for adjudication of dispute under section 14 of the NGT Act, 2010 shall be entertained by the tribunal unless it is made within a period of 6 months from the date on which the cause of action for such dispute first arose. Therefore, the submission on behalf of the R.No.9 is that the violations if any after 19.07.2024 will only entitle to issue appropriate directions to the Respondents.



BEFORE ME



- j) As far as the violations during last 5 years in respect of not obtaining EC, C to E and C to O, the applicant should have brought on record such violations by filing either application within 6 months and/or appeal within a period of 30 days from the date on which the order or decision or direction or determination is communicated to him or known to him. It appears that the applicant had approached from time to time to the Respondent-Authorities on 3.01.2022, 6.01.2022, 30.01.2023, 9.02.2023, 8.06.2023, 1.10.2023, 2.10.2023, 26.08.2024 etc. However, during the above period no application or appeal is filed within the limitation period either against grant of EC or Consent to Establish or Consent to Operate and therefore, such inaction on the part of the applicant does not allow him to challenge those permissions after grant of such permission and limitation period is expired.
- k) As far as deposit of compensation for environment relief fund (EDC-Environment Damage Compensation) is concerned, the R.No.9 would like to submit that the Respondent – Authority should extend an opportunity of hearing before assessment of any EDC by giving specific non-compliance details to the R.No.9.
- l) With reference to para 5.15 to 6.9 non-compliances are concerned, the submissions of the R.No.9 are as under-
- i) About illegal excavation for construction of distillery and grant of ex-post facto EC, it is submitted that no appeal was filed within the prescribed period of 30 days under Section 16 of the NGT Act, 2010 within a period of 30 days from the date on which the Order or decision or directions or determination is communicated to him. Further in respect of alleged illegal excavation by PP for construction of expansion, no further action was initiated on 05.07.2023 or 15.12.2023 when EC was granted. Hence, the objection in 5.16 of the application is not maintainable.
  - ii) Encroachment of Government-land and damage alleged to have caused due to chemical waste, trade effluent and Spent wash discharge on land, the applicant be put to strict proof thereof.

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BEFORE ME



- iii) Regarding disposal of hazardous waste and membership of CHWTSDF, the R.No.9 does not admit the non-compliances. The R.No.9 is generating only used/spent oil in category No.5.2 and as per condition No.7 of the Consent granted by the MPCB, its disposal path is Re-use in own boiler as a fuel with bagasse. Hence, it is denied that the HW is not dispose of in scientific manner.
- iv) The R.No.9 has already installed Online Continuous Emission Monitoring System (OCEMS). The photographs thereof are enclosed and marked as an **Annexure- R-10** collectively.
- v) The R.No.9 has already planted a number of trees and also developed a good green belt as well as using the treated effluent for the purpose of Irrigation. The photographs of tree plantation, Irrigation and green belt are enclosed and marked as an **Annexure- R-11** collectively.
- vi) It is denied that any illegal activity/construction has been carried out without obtaining necessary permissions for the same.
- vii) The applicant since beginning is having vested interest in initiating various complaints and most of times, the applicant himself given in writing that the complaints are made under misconception and are being withdrawn. A sample copy of such withdrawal of complaint is enclosed and marked as an **Annexure R-12**.
- viii) In fact, the applicant has no locus standi to file present application on account of various complaints made by him have been withdrawn time to time and the complaints are filed with vested and political interest. The applicant is residing at a distance of 20 Km away from the site/location of R.No.9 and nowhere he has been affected due to working of the R.No.9 industry.

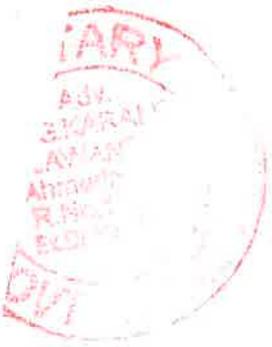
  
  
**BEFORE ME**

- APL  
DR. KARALE  
WARD  
CHIEF  
EDUC
- 8) In fact, whenever bumper cane availability is there, on a no. of times the Maharashtra State Co-Operative Sugar Factories Federation Ltd. Is issuing the minutes of Cabinet in respect of continue crushing till the total cane at the site in the nearby area is crushed and utilized. It is further permitted to do crushing more than 25% extra than existing crushing capacity. A sample copy of the said communication along with the minutes of cabinet in Marathi-office copy and True Translation thereof into English is enclosed and marked as an **Annexure- R-13.**

The R.No.9 has already provided the ETP having the capacity to treat 1500 CMD effluent and whatever the extra effluent is generated whenever there are the direction to increase the production capacity up to 25% extra than the existing capacity on account of bumper sugarcane production, the

ETP having adequate capacity to treat it is taking care thereof. Similarly, the Air Pollution Control System is also having adequate capacity to take care of extra 25% production being directed to be done in case of bumper sugarcane crops in some of the seasons. During this period therefore, no pollution as such has been caused or done. In fact, the R.No.9 has abide by all the statutory permission including Consent to Operate and Environment Clearance. There is no violation in respect of whatever permission is granted for the manufacture of different products and bi-products, more particularly, no pollution is so far caused due to the consented manufacturing activity. The R.No.9 craves leave to file an additional affidavit as and when necessary.

- 9) The Application is filed on the basis of most of non-compliances alleged to have been occurred prior to 5 years before filing of the application and some of the non-compliances stated to be occurred during the last 5 years such as obtaining EC, Consent to Establish and Consent to Operate, for which no timely action initiated by the applicant within limitation period of 6 months before filing of the application or 30 days before filing of any appeal and therefore the applicant has no locus standi to file the present application after expiry of the limitation period. Therefore, it is prayed that on the face of record itself the application is not tenable and liable to be rejected with cost.



Dated this 1<sup>st</sup> April 2025 at Newasa

For and on behalf of R.No.9

*[Handwritten signature]*  
02/04/2025  
(Anil Pandit Shewale)

MANAGING DIRECTOR

**VERIFICATION**

I, Anil Pandit Shewale, Managing Director hereby verify the contents of Para 1 to 9 are true and correct to the best of my knowledge and belief. All Annexures thereto are true office copies and true translation thereof as per office record.

~~R.No./S.G.K./N.T. 52/2025~~  
~~Date 1/4/2025~~

For and on behalf of R.No.9

BEFORE ME

Scientificy affirmed before me

by Anil Pandit Shewale Age 59 Yrs.

who is identified before me Dr. M.D. R/o - Dhyaneshwar

by self Nagari (Anil Pandit Shewale)

whom I personally know

Bhende

MANAGING DIRECTOR

Tel. Newasa, Dist. A' Nagar.



BEFORE ME  
2/4/2025

S. G. KARALE (LAWANDE)  
ADVOCATE & NOTARY PUBLIC  
AHMEDNAGAR. M. 9850485669

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000085461/CR - 20|2000031

Date: 01/12/2020

To,  
Loknete Marutrao Ghulepatil Dnyaneshwar Sahakar Sakhar Ltd.,  
320, 334, Bhende Bk  
Newasa, Ahmednagar.

Sub: **Renewal of consent for 7000 TCD sugar & 31.5 MW Co-generation unit under L.S.I. RED Category Under L.S.I RED Category**

Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000027516&0000035688/CR-1808000135 dated  
02.08.2020

2. Minutes of 2nd CAC meeting held on 04.05.2020

Your application No.MPCB-CONSENT-0000085461 Dated 27.01.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Renewal is granted upto: 31.07.2022
2. The capital investment of the Industry is Rs.367.5712 Crs. (As per C.A Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28800	MT/M
2	Electricity	31.5	MW
3	Bagasse	74990	MT/M
4	Pressmud	8410	MT/M
5	Molasses	8400	MT/M

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	897	As per Schedule -I	309 CMD 100% recycle & 588 CMD on land for gardening.

Sr No	Description	Permitted in CMD	Standards to	Disposal
2.	Domestic effluent	180	As per Schedule - I	onland for gardening / irrigation

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
2	Boiler	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	20	MT/M	Composting	Used as manure
2	Fly Ash & Bottom Ash	320	MT/M	M Quenching	Sold to Brick Manufacturer

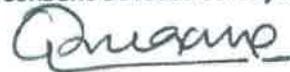
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	0.30 MT/M	Skimmer	Used as fuel with Bagasse

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
13. This consent is issued as per the Consent Appraisal Committee meeting dated 04.05.2020.
14. The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.
15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.





Maharashtra Pollution Control Board  
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16. Industry shall submit/extend the BG of Rs. 5 lakhs towards operation and maintenance of pollution control system.

For and on behalf of the  
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2001002995	29/01/2020	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC desk - for record & website updation.





**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1500.00 CMD consisting of Primary, Secondary Tertiary for the treatment of 897.00 CMD Industrial effluent**

**B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

**C] The treated effluent 588.00 CMD shall be disposed on land for irrigation on 74.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**

**D] Trade effluent of 309.00 CMD generated from Co-gen shall be 100% recycle in process.**

**E] CREP conditions for Sugar Factory**

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into In land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

**F] Industry to make necessary arrangement to cover the effluent collection system and to avoid the Ingress of Bagasse and other material.**

**G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**H] The unit shall optimize water use in industrial process & maintain records.**



2) A) As per your application, you have provided STP design capacity of 200 CMD for the treatment of 200.00 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955?? and "Maharashtra Molasses Storage and Supply Regulation, 1965??.
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

*[Handwritten Signature]*

*[Handwritten Signature]*



- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	700.00
2.	Domestic purpose	200.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	3850.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

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**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
2	Boiler	ESP	85	Bagasse	73375 MT/Day	0.20	8736.00

(As per previous consent of existing unit)

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

*(Signature)*



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	500000	To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2022	30.11.2022

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

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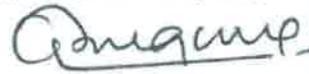


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**SCHEDULE-IV**

**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14, of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.





- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.



- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

*Adnan*

*[Signature]*





## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

सत्यमेव जयते

Environment department,  
Room No. 217, 2nd floor,  
Mantralaya, Annexe,  
Mumbai- 400 032.  
Date: July 8, 2021

To,  
M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)  
at Survey NO 320 & 334

Subject: Environment Clearance for Proposed Expansion of Sugar plant from 7000TCD to 9000TCD at Viilage Bhende Bk, Newasa, Ahemdagar, Maharashtra

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 189th - Day-3th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 220th meetings.

2. It is noted that the proposal is considered by SEAC-I under screening category 5 (j) -B, 1(d)- as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Proposed Expansion of Sugar plant from 7000TCD to 9000TCD at Viilage Bhende Bk, Tal; Newasa, Ahemdagar, Maharashtra by M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)
2.Type of institution	TOR
3.Name of Project Proponent	M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)
4.Name of Consultant	Ultra Tech Environment consultancy and Lab (Lab. MoEF gazetted).
5.Type of project	Industry
6.New project/expansion in existing project/modernization/diversification in existing project	Expansion
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Yes
8.Location of the project	Survey NO 320 & 334
9.Taluka	Newasa
10.Village	Bhende (Bk)
Correspondence Name:	Post Bhende Bk, Taluka Newasa, District Ahmednagar
Room Number:	NA
Floor:	NA
Building Name:	NA
Road/Street Name:	NA
Locality:	NA
City:	Ahmednagar
11.Whether in Corporation / Municipal / other area	Grampanchayat Bhende (Bk)
12.IOD/IOA/Concession/Plan Approval Number	Grampanchayat Bhende (Bk) IOD/IOA/Concession/Plan Approval Number: NA Approved Built-up Area: 18000
13.Note on the initiated work (If applicable)	NA
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	NA
15.Total Plot Area (sq. m.)	1320000
16.Deductions	Not Applicable

SEIAA Meeting No: 220 Meeting Date: May 14, 2021 ( SEIAA-STATEMENT-000000766 )  
SEIAA-MINUTES-0000003379  
SEIAA-EC-0000002355

Page 1 of 11

*Manisha Patankar*  
Manisha Patankar Mhaiskar (Member Secretary SEIAA)

17.Net Plot area	1320000
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 18000
	Non FSI area (sq. m.): Not applicable
	Total BUA area (sq. m.): 18000
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.):
	Approved Non FSI area (sq. m.):
	Date of Approval: 01-01-1900
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	0
21.Estimated cost of the project	15000000



# Government of Maharashtra

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## 22. Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Sugar	25200 MT/Month	7200 MT/Month	32400MT/Month
2	Co-gen Power	31.5MW/Hr	0	0

## 23. Total Water Requirement

<b>Dry season:</b>	Source of water	Mula Dam Right Cannal
	Fresh water (CMD):	900
	Recycled water - Flushing (CMD):	4590
	Recycled water - Gardening (CMD):	850
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD):	5490
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
<b>Wet season:</b>	Source of water	Mula Dam Right Cannal
	Fresh water (CMD):	15
	Recycled water - Flushing (CMD):	0
	Recycled water - Gardening (CMD):	10
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD):	25
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
Excess treated water	Not applicable	
<b>Details of Swimming pool (If any)</b>	Not applicable	

Government of Maharashtra



### 24. Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Industrial Process	665	185	850	0	1083	3789	0	0	0
Fresh water requirement	35	15	50	0	0	0	35	15	50
Gardening	761	89	850	761	89	850	0	0	0
Industrial Process	4550	940	5490	3789	851	4640	761	89	850

<b>25. Rain Water Harvesting (RWH)</b>	Level of the Ground water table:	4 to 5 m
	Size and no of RWH tank(s) and Quantity:	Not applicable
	Location of the RWH tank(s):	Not applicable
	Quantity of recharge pits:	10 Recharge Pit
	Size of recharge pits :	Not applicable
	Budgetary allocation (Capital cost) :	20 lakh
	Budgetary allocation (O & M cost) :	5 Lakh
	Details of UGT tanks if any :	Not applicable

<b>26. Storm water drainage</b>	Natural water drainage pattern:	Storm water drain
	Quantity of storm water:	Not applicable
	Size of SWD:	Not applicable

<b>27. Sewage and Waste water</b>	Sewage generation in KLD:	60
	STP technology:	MBBR
	Capacity of STP (CMD):	1 no. 70KL
	Location & area of the STP:	near colony
	Budgetary allocation (Capital cost):	5 lacs
	Budgetary allocation (O & M cost):	1.0Lacs

## 28.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	Negligible
	Disposal of the construction waste debris:	Not Applicable
Waste generation in the operation Phase:	Dry waste:	Baggage : 4,32,000 MT/A
	Wet waste:	Press mud : 61200 MT/A
	Hazardous waste:	0.30 MT/Month Reused in own boiler as fuel
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	200 kg/day Used as manure
	Others if any:	Not applicable
Mode of Disposal of waste:	Dry waste:	Baggage will be used for boiler as fuel
	Wet waste:	Press mud sent for composting
	Hazardous waste:	Reused in own boiler as fuel
	Biomedical waste (If applicable):	Not applicable
	STP Sludge (Dry sludge):	Use as manure
	Others if any:	Not any
Area requirement:	Location(s):	south of layout
	Area for the storage of waste & other material:	20m <sup>2</sup>
	Area for machinery:	Not any
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	5lacs
	O & M cost:	1 lacs

# Government of Maharashtra



### 29. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	pH	Not Applicable	3.5-4.5	6-7	5.5-8.5
2	BOD	Mg/lit	719	89	100
3	COD	Mg/lit	1682	238	250
4	TSS	Mg/lit	126	84	100
5	Oil & grease	Mg/lit	6	<2	10
Amount of effluent generation (CMD):		850 m3			
Capacity of the ETP:		1500 KL			
Amount of treated effluent recycled :		NA			
Amount of water send to the CETP:		Nil			
Membership of CETP (if require):		Nil			
Note on ETP technology to be used		This is sober water except temperature, comes from cooling-purging and boiler blow-down. A detention tank with suitable holding capacity and shallow depth shall be provided. The water after cooling will be suitable for irrigation purpose. As an alternative, this will be used as diluents to moderate effluent, stream (B) below and further treated. The Moderately polluted wastewater is the floor vessel washing, de-min plant, laboratory and process, which has low pH and has organic matter. After			
Disposal of the ETP sludge		To be sent to Composting			

**Government of  
Maharashtra**



### 30. Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Used/ spent oil	5.1	MT/Month	11	0	11	Reused in own boiler as fuel

### 31. Stacks emission Details

Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases
1	Boiler 40 TPH	Bagasse	1	65	3.0	120
2	Boiler 80 TPH	Bagasse	2	76	3.33	120
3	Boiler 110 TPH	Bagasse	3	85	3.45	120

### 32. Details of Fuel to be used

Serial Number	Type of Fuel	Existing	Proposed	Total
1	Bagasse	1761MT/Day	0	1761 MT/Day
Source of Fuel		Own bagasse available from sugare cane crushed		
Mode of Transportation of fuel to site		Conver Belt		

### 33. Energy

<b>Power requirement:</b>	Source of power supply :	Own Power Generation / MSEDCL
	During Construction Phase: (Demand Load)	40KVA
	DG set as Power back-up during construction phase	100KVA
	During Operation phase (Connected load):	3700KVA
	During Operation phase (Demand load):	Not applicable
	Transformer:	Not applicable
	DG set as Power back-up during operation phase:	2 no. of 400KVA & 1 no. of 1000KVA DG sets
	Fuel used:	HSD
Details of high tension line passing through the plot if any:	Not applicable	

### 34. Energy saving by non-conventional method:

planetary drive for boiling house equipment's and Variable feed drive(VFD)

### 36. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	planetary drive for boiling house equipment's and Variable feed drive(VFD)	3%

### 37. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
STP	Conventional STP outlet water used for gardening	NA
ETP	ETP	NA
Boiler Stack 1	ESP	NA

Boiler Stack 2	ESP		NA				
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not applicable					
	O & M cost:	Not applicable					
<b>38.Environmental Management plan Budgetary Allocation</b>							
<b>a) Construction phase (with Break-up):</b>							
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)				
1	Air Pollution Control	RSPM, SO2, NOx	1.0				
2	Noise	Decibel	05				
<b>b) Operation Phase (with Break-up):</b>							
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)			
1	Air Pollution Control	RSPM, SO2, NOx	-	2.0			
2	Green Belt Development	Plantation	30	5.0			
3	Online Monitoring	Air and water	60	6			
4	ETP	Effluent	-	5.0			
5	STP	waste water	25	1.5			
6	Occupational Health	LABOUR Health check up	2.0	5.0			
7	Rainwater Harvesting	tank for rain water harvesting	20.0	5.0			
<b>39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)</b>							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
NA	NA	NA	NA	NA	NA	NA	NA
<b>40.Any Other Information</b>							
No Information Available							

**Government of  
Maharashtra**



CRZ/ RRZ clearance obtain, if any:	Not applicable
Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not applicable
Category as per schedule of EIA Notification sheet	5 (j) -B, 1(d)-
Court cases pending if any	NA
Other Relevant Informations	Not applicable
Have you previously submitted Application online on MOEF Website.	Yes
Date of online submission	23-10-2015

3. The proposal has been considered by SEIAA in its 220th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

**Specific Conditions:**

I	PP to implement the Guidelines for restoration of manufacturing industries after lockdown period issued by Ministry of Home Affairs, National Disaster Management Authority on 09.05.2020.
II	PP to prepare and implement construction management plan. PP to provide shelter, food, drinking water, sanitation facilities to the construction workers as per guidelines issued by the Competent Authority.
III	PP to submit to the SEIAA certified compliance of Consent to operate to be obtained from the Maharashtra Pollution Control Board.
IV	PP to provide Continuous Emission Monitoring System (CEMS) for monitoring of air emissions and connect the same to the MPCB and CPCB servers.
V	PP to ensure identification and signing of MoU with the brick manufacturer for disposal of ash generated on site.
VI	PP to provide Sewage Treatment Plant for the treatment of domestic waste water generated within factory premises.
VII	PP to prepare & implement cane development plan in consultation with the Mahatma Phule Agriculture University, Rahuri for enhancement of per hectare yield of sugar cane. PP to promote drip irrigation for sugar cane cultivation in their jurisdiction.
VIII	PP to ensure compliance of all the issues raised during the Public Hearing along with budgetary allocation and specific time limits for its implementation and submit report to the District Authority and Maharashtra Pollution Control Board.
IX	PP to prepare and implement CER plan of Rs. 15 Lakhs in consultation with the District Authority for development of social and environmental infrastructure in the Z.P Schools and Primary Health Centre in the study area of the proposed project as per OM issued by MoEF&CC dated 01.05.2018.
X	PP to include carbon and water foot print in Environment Management Plan and adopt necessary measures to reduce the same.
XI	PP to undertake Miyawaki plantation of native and indigenous trees in the proposed 33 % green belt as per the Forest Department, Govt. of Maharashtra circular no SaVaVi-2019/C.R.3/F-11, dated 25th June, 2019. The said plantation to be completed in the first year of operation of Environmental Clearance under expert guidance of Miyawaki experts / arborist.
XII	PP to ensure to provide Zero Liquid Discharge Effluent Treatment Plant.
XIII	PP to strictly observe the Solid Waste Management Rules, 2016 as amended time to time.
XIV	PP to strictly observe the Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016 as amended time to time.
XV	PP to identify all sources of fugitive air pollution on site and provide pollution control measures to mitigate pollution and meet the standard parameters stipulated in the Environment (Protection) Rules, 1986 amended time to time & Air (Prevention and Control of Pollution) Act, 1981 amended time to time.
XVI	PP to ensure storage of chemicals as per the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 amended time to time to ensure no release of any chemical to the atmosphere and leakage to the soil.
XVII	PP to ensure transport, storage, handling and use of the flammable/toxic chemicals as per conditions stipulated in license/approval of the Petroleum & Explosive Safety Organization (PESO).
XVIII	PP to obtain approval and License from the Directorate of Industrial Health & Safety (DIHS) for proposed project and implement all condition stipulated therein. PP to carry out Safety Audit as stipulated in the Maharashtra Factories Rules, 1963 and ensure compliance of recommendation of the Audit.

SEIAA Meeting No: 220 Meeting Date: May 14, 2021 ( SEIAA-STATEMENT-000000766 )  
SEIAA-MINUTES-0000003379  
SEIAA-EC-0000002355

XIX	PP to provide solar energy for illumination of Administrative Building, Street Lights and parking Area.
XX	PP to ensure use of briquette /bio coal/ pellets/ or any such suitable product derived from scientific processing of appropriate stream of dry waste/agricultural waste , not less than 50 % of the total fuel requirement to the boiler.
XXI	PP to provide roof top Rain Water Harvesting facility.

**General Conditions:**

I	I. The project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded Environmental Clearance and copies of Environmental Clearance letter are available with the Maharashtra Pollution Control Board, website of the company and may also be seen at Website at <a href="http://parivesh.nic.in">http://parivesh.nic.in</a> .
II	II. The project Proponent shall upload the status of compliance (soft copies) of the conditions stipulated Environmental Clearance letter including monitoring data of air, water, soil, noise etc. on their website and shall update the same periodically. The half yearly compliance report shall simultaneously be submitted to the Maharashtra Pollution Controls Board, SEIAA and the Regional Office off MoEF&CC at Nagpur, on 1st June & 1st December of each calendar year.
III	III. Separate fund shall be allocated for the implementation of Environmental Management Plan along with item wise break up and specific time line for its completion. The cost shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for other purpose and year-wise expenditure should be reported to the MPCB and the SEIAA.
IV	IV. A separate Environmental Management Cell with qualified personnel shall be set up for implementation of the stipulated environmental safeguards.
V	V. In the event of failure of any pollution control equipment, the manufacturing activity shall be immediately stopped safely till the effective functioning of pollution control equipment's is regained.
VI	VI. PP to strictly follow conditions stipulated in the Consent to Establish/Operate issued by the Maharashtra Pollution Control Board.
VII	VII. PP to provide separate drains for storm water and effluent, and ensure that, the storm water drains are dry all the time and in no case the effluent shall mix with the storm water drain.
VIII	VIII. Periodic Monitoring of ground water in the study area as marked in the Environmental Impact Assessment Report shall be undertaken and results analysed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
IX	IX. The overall noise levels in and around the factory premises shall be kept within the prescribed standard under the Environment (Protection) Act, 1986 and Rule, 1989 as amended from time to time by providing adequate noise control measures and protective equipment's like ear muff and ear plug etc.
X	X. Adequate safety measures shall be ensured to limit the risk zone within the factory premises. Leak detection system shall be installed for early detection and mitigation purpose.
XI	XI. PP to scrupulously follow the requirements of Maharashtra Factories Act, 1948 & Rules 1963 as amended from time to time.
XII	XII. The Environmental Statement for each financial year ending on 31st March in Form-V as is mandated to be submitted by the Project Proponent to the concerned Pollution Control Board as prescribed under the Environment (Protection) Rule, 1989 as amended from time to time, it shall also be put on the website of the company along with the status of the compliance of the conditions stipulated in the Environmental Clearance letter.

# Government of Maharashtra



4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

*M. Patankar*

Manisha Patankar Mhaiskar (Member Secretary SEIAA)

**Copy to:**

1. SECRETARY MOEF & CC
2. IA- DIVISION MOEF & CC
3. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
4. REGIONAL OFFICE MOEF & CC NAGPUR
5. REGIONAL OFFICE MPCB NASHIK
6. REGIONAL OFFICE MIDC NASHIK
7. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
8. COLLECTOR OFFICE AHMEDNAGAR
9. COLLECTOR OFFICE JALGAON
10. COLLECTOR OFFICE DHULE
11. COLLECTOR OFFICE NANDURBAR
12. COLLECTOR OFFICE NASHIK

**Government of  
Maharashtra**

*[Handwritten signature]*

SEIAA Meeting No: 220 Meeting Date: May 14, 2021 ( SEIAA-  
STATEMENT-0000000766 )  
SEIAA-MINUTES-0000003379  
SEIAA-EC-0000002355

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11

*M. Patankar*  
Manisha Patankar Mhaiskar (Member  
Secretary SEIAA)

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (R60)

Date: 08/11/2024

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000212880/CR/2411000368

To,  
 Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari  
 Sakhar Karkhana Ltd.,  
 (Distillery Division), 182,184, Bhende Bk, Tal. -  
 Newasa, Dist. - Ahmednagar



**Sub: Renewal of Consent to Operate for 45 KLPD molasses base distillery unit, under RED category.**

**Ref:** 1. Earlier consent granted vide no. Format1.0/CAC/UAN  
 No.MPCBCONSENT-0000172920/CR/2307001478 dated 24/07/2023  
 2. Minutes of 8th CAC meeting held on 04.10.2024.

Your application No.MPCB-CONSENT-0000212880 Dated 14.06.2024

For: Renewal of Consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2025
- The capital investment of the project is Rs.43.58 Crs. (As per C.A Certificate submitted by industry 43.58 Crs. (Existing - Rs. 42.74 Crs. + Expansion/Increase - Rs. 84 lakh.))
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit	1350	KL/M
2	Extra Neutral Alcohol	900	KL/M
3	Absolute Alcohol/Ethanol	2400	KL/M
By Products			
4	Fusal Oil (By-product)	2	KL/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	400	As per Schedule-I	Bio-digester followed by MEE followed by Bio-composting.
2.	Domestic effluent	4	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boiler (12 TPH)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	1000	MT/A	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 8th Consent Appraisal Committee Meeting held on 04.10.2024
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. Industry shall submit/extended Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.



14. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



*Disnary*

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Signed by: Dr. Avinash Dhakne  
Member Secretary  
For and on behalf of  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2024-11-08 14:01:54 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2406002753	14/06/2024	Online Payment
2	5000.00	TXN2407001119	05/07/2024	Online Payment

**Balance amount of Rs. 120772.2 will be considered at the time of next renewal of consent.**

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

*[Handwritten signature]*

## **SCHEDULE-I**

### **Terms & conditions for compliance of Water Pollution Control:**

#### **1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment for volume reduction consisting of Bio-digester of capacity 92000 m<sup>3</sup> followed by Multiple Effect Evaporator of capacity 450 CMD followed by Bio-composting on 13 acres. The spent wash shall be evaporated in MEE & concentrated spent wash will be treated in ETP & recycled & reused in process
- B] Industry shall provide CPU of capacity 17 m<sup>3</sup>/hr. for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

#### **2. Conditions for Sewage/ Domestic effluent:**

- i. You shall provide sewage treatment plant for the treatment of 4 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

#### **3. Conditions for Aerobic composting:**

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

- iii. Composted material shall meet the following specifications—

Moisture	30 to 35%
C/N	Below 17
Nitrogen	1.5 to 2%
Phosphorous	1.5 to 2%
Potassium	3 to 4%

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	400.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	700.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

## SCHEDULE-II

### Terms & conditions for compliance of Air Pollution Control:

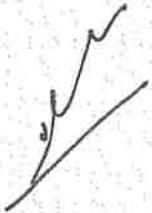
1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Boiler	Wet scrubber	40	Bagasse	200 Kg/Hr	0.20	19.20

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.



**SCHEDULE-III  
Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2025	28.02.2026

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				




**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different Industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016, Bio Medical Waste Management Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (R60)

Date: 22/07/2024

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000207366/CO/2407002008

To,  
 M/s. Loknete Marutrao Ghule Patil Dnyaneshwar  
 Sahakari Sakhar Karkhana Ltd. (Distillery Divison),  
 Gut no. 182,184, Bhende Bk., Post- Bhende SK., Tal. -  
 Newasa, Dist. - Ahmednagar,(Maharashtra).



**Sub: Consent to 1st Operate for Expansion of 55 KLPD molasses base distillery unit, under RED category.**

- Ref:**
1. Earlier Consent to Establish Format1.0/CAC/UAN No. MPCB- CONSENT-0000147638/CE/2211000698, dt: 10.11.2022 for expansion 55 KLPD molasses base distillery.
  2. Environmental Clearance vide EC Identification No.- EC23B022MH191909 File No.-SIA/MH/IND2/424549/2023 Date of Issue EC-15/12/2023.
  3. Minutes of CAC meeting held on 27.06.2024.

Your application No.MPCB-CONSENT-0000207366 Dated 24.04.2024

For: Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/08/2025**
2. **The capital investment of the project is Rs.131.68 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 43.5841 Crs + Expansion/Increase in C.I. - Rs. 131.68 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit(RS) /	55	KL/D
2	Ethanol /	55	KL/D
3	Extra Neutral Alcohol (ENA) /	55	KL/D
4	Fusel Oil	5	KL/M

Note: Distillery Unit Capacity shall not exceed 55 KLPD.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	690	As per Schedule-I	MEE followed by Incineration Boiler.
2.	Domestic effluent	4	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boiler (32 TPH x 1nos.)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	1	MT/Day	Composting	Use as Manure
2	Conc. Spentwash	160	MT/Day	Used as fuel in Boiler	Used as fuel in Boiler
3	Bagasse Ash	3.4	MT/Day	Sale to authorized Brick Manufacturer	Sale to authorized Brick Manufacturer
4	CPU Sludge	1.75	MT/Day	Composting	Use as Manure
5	Potash Rich Ash	30	MT/Day	Sale to authorized Brick Manufacturer	Sale to authorized Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	0.3	MT/M	As per CHWTSDF	CHWTSDF

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 27.06.2024.
- Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
- The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
- This consent shall be considered cancelled if industry violates the various environmental laws, rules and regulations.
- Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.
- Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.

16. Industry shall comply with the Environmental Clearance issued vide no. EC Identification No.- EC23B022MH191909 File No.-SIA/MH/IND2/424549/2023 Date of Issue EC-15/12/2023.
17. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
18. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, operation & maintenance of pollution control systems and to achieve consented prescribed standards.
19. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



*Dinazg*

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**Signed by: Dr. Avinash Dhakne**  
Member Secretary  
For and on behalf of  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2024-07-22 11:25:20 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	263359.00	TXN2404004711	26/04/2024	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

*[Handwritten signature]*

## SCHEDULE-I

### Terms & conditions for compliance of Water Pollution Control:

#### 1. Conditions for Trade effluent:

A]

- I. You shall provide Multiple Effective Evaporator (MEE) followed by Incineration Boiler for treatment of trade effluent (spent wash).
- II. MEE followed by Incineration Boiler and Condensate from MEE will be treated in CPU.

B] Industry shall provide CPU for recycle/reuse of treated effluent.

C] Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.

D] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
		Limiting concentration in mg/l except pH
1.	pH.	6.5-8.5.
2.	Colour .	150 p.c.u..
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.

iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

#### 2. Conditions for Sewage/ Domestic effluent:

i. 1 You shall provide sewage treatment plant for the treatment of sewage generation due to expansion and provide including disinfection facility.

2. Industry shall send sewage / overflow of septic tank and soak pit into the aeration tank of ETP for further treatment & disposal.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

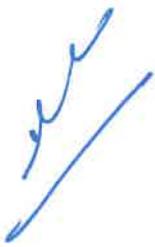
Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1470.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	790.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.



## SCHEDULE-II

### Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
One	Boilers (32 TPH x 01 no.)	ESP	72	Bagasse 7 TPH and Spentwash 7 TPH at 60% solid conc.	7000 Kg/Hr	0.20	672.00

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III  
Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.08.2025	28.02.2026

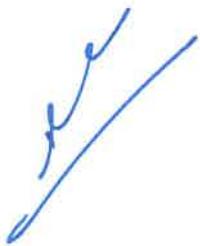
**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				




**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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Annexure R-5 (a)



Annexure R-5(b)



Distillery fermentation section



Multi Effect Evaporator (MEE)



Compost Bagging



Aerotiller Machine for Compost.

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Multi Effect Evaporator



Incineration boiler

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Annexure R-S(F)



Ethanol Storage Tank



Sugar ETP - Oil skimmer.

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Equilization Tank.



Bio-Tower

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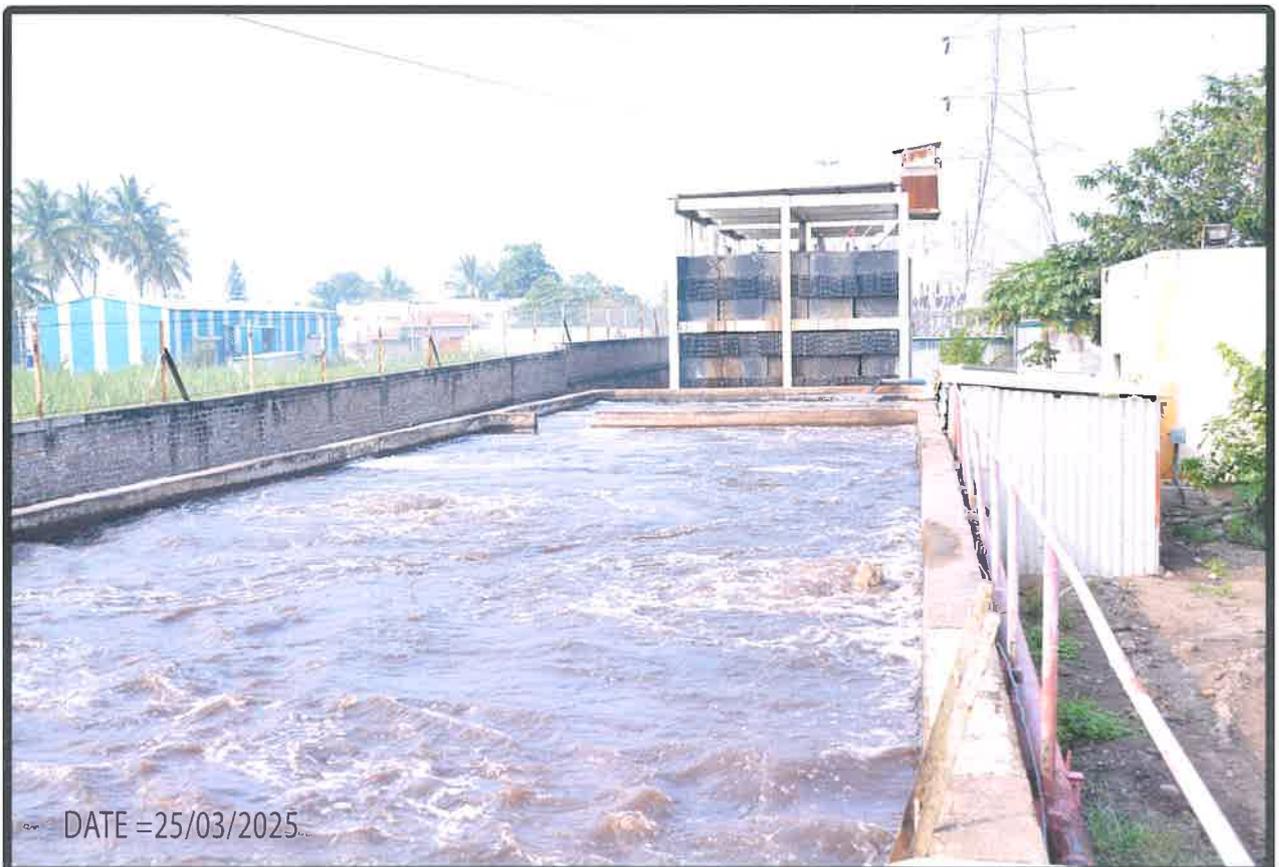


primary clarifier



Aeration system

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Aeration Tank.



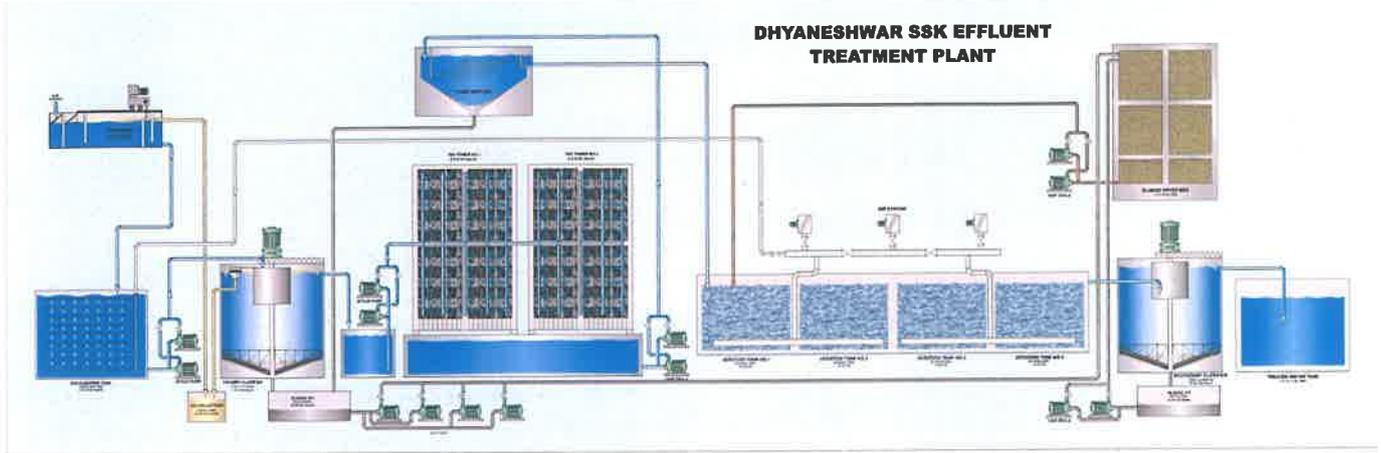
Secondary clarifier

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Treated water Tank

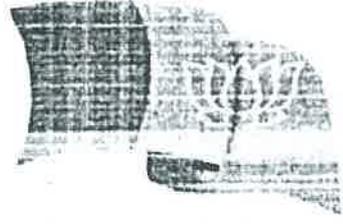
# Annexure - R-7



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incineration boiler, with ESP



श्री. अंकुश रंगनाथ काळे पा.  
जिल्हा सचिव

भारतीय जनता पार्टी, अहमदनगर

मु. पो. वाकडी, ता. नेवासा, जि. अहमदनगर

फोन. ९२०६४३४३४३

भारतीय जनता पार्टी

दि. 28.5. 2022

श्री. सावर आशुका  
महाराष्ट्र राज्य - पुणे

विषय: लोकसेवा आयोगाच्या माहिती व पालिका स्थानिक स्वशासन क्षेत्रातील कामकाजाबाबतची माहिती व कामकाजाबाबतची माहिती  
आयोगाच्या अहवालात दि. 24/5/22 रोजी श्री

सावर आशुका कामगिरीबाबतच्या आलेखीय  
दस्तावेजाबाबत विचार होत आहे. याबाबत सर्व प्रश्नांचे

निरोडाला लागून, गरीब मजुरांना काही प्रश्न  
राहिले आहेत. गरीब मजुरांच्या सभांमध्ये काही आहे  
याबाबत श्री. श्री. आलयदत्ताबाबा दशास्त्री यांच्या

द्वारे पत्रे गरीब मजुरांच्या सभांमध्ये काही आहे.

याबाबत कुठलीही नफादाखल सोडवण्याची काही.

**Ankush Ranganath Kale**

District Vice President

Bharatiya Janata Yuva Morcha, Ahmednagar

Post: Wakdi, Taluka: Nevasa, District: Ahmednagar

Mobile No: 7588027070

**Bharatiya Janata Yuva Morcha**

9423462562

Ref. No. JAWAK No. /20

Date: 25/07/2016

Hon'ble Sugar Commissioner

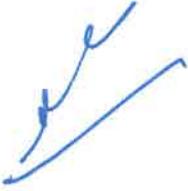
Maharashtra State - Pune

**Subject:** Regarding the injustice being done to farmers and workers by Lokneta Marutrao Ghule-Patil Dnyaneshwar Cooperative Sugar Factory, on 24.05.2022.

I had given a warning of self-immolation in front of the Sugar Commissioner's office. Although all of my concerns have been addressed, there is still one issue remaining. However, I am fully satisfied now. Therefore, the warning of self-immolation which I had given, is now being withdrawn.

I do not have any remaining complaints.

Kindly take note.



अंकुश रंगनाथ काळे पा.

जिल्हा उपाध्यक्ष

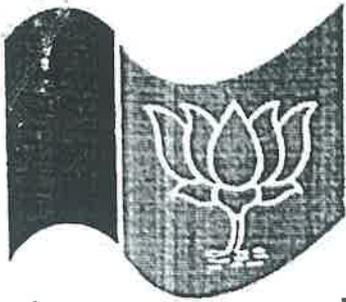
भारतीय जनता युवा मोर्चा, अहमदनगर

मु. पो. वाकडी, ता. नेवारा.

जि. अहमदनगर

मो. नं. ७५८८०२७०७०

९४२३४६२५६२



भारतीय जनता युवा मोर्चा

जावळ क्र.

१२०

दि. ९/४/२०१८

भा. कार्यकारि संघातु

श्री. ज्ञानेश्वर सह. सा. का. जि.

ज्ञानेश्वर नगर, मंडा ता. नेवारा

श्री. ज्ञानेश्वर सहकारी साखर कारखान्याच्या कडून रोग-  
रहित व कायगारावर होत असलेल्या अन्वय जाण  
गैरकायगांवात आयला उपोषणा बाबत.

संपर्क:- श्री. मा. प्रादेशिक सह. संघातु (साखर) अहमदनगर  
मोठ्या कडेस दि. ०३/०३/२०१८ रोजी दिलेले निवेदन.

श्री. ज्ञानेश्वर सह. साखर कारखान्याच्या कडून रोगरहित  
व कायगारावर होत असलेल्या अन्वय व गैरकायगांवात  
जिरोघात आयला उपोषणा बाबत श्री. मा. प्रादेशिक  
सहसंघातु (साखर) अहमदनगर मोठ्या कडेस सार्वजनिक  
निवेदन दिले होते. साखर निवेदनात ति. १० मुद्दे उपाधीत  
करून दि. ९/४/२०१८ रोजी मा. प्रादेशिक सहसंघातु  
अहमदनगर मोठ्या कार्यशात आयला उपोषणा. उच्च  
को. बाबत कळविले होते साखर तक्रारीचे ठामपत्राने  
आपले कारखाना व्यावस्थापनाने सर्व काढापनासह मुद्दे-  
निवाम वना पेढी समाधानकारक खुबाले मंडा दिलेले असून  
आपले माझे शोकांचे निरसन साजरे आहे.

श्री. मा. प्रादेशिक सहसंघातु (साखर) अहमदनगर  
मोठ्या कडेस दावज कळविलेले निवेदन हे मा. कार्यकारि  
माधारे रोकसमूहाने दावज कळविलेले होते त्यामुळे.

५/४/१८

આપણે મી દાલદ કિલ્લા નિવેદનાતિલ મંલ ૧૧/૧૧/૧૯  
માઃ લાલુ ને માલે  
ડપોલનામે નિવેદન વિના મલ માલે વેળ

માલે મી. રાનિમલ સલજી રાલલ કાલકાળ  
સલવિગ નિલમી પ્રકાલને કાડપોગામે માલપાલમે  
પાલિલાલિલ પ્રકુલ ૧ ને ૧૦ પુલ્યાળ નોલાલિલ  
નકાલ નાલિ. માલ્યા ડપલમા કાલલ ડપોલેળ  
માલે વેળ માલે.

કજાવ

( કાંકુલ ૨ કાલે )

**Ankush Ranganath Kale**

District Vice President

Bharatiya Janata Yuva Morcha, Ahmednagar

Post: Wakdi, Taluka: Nevasa, District: Ahmednagar

Mobile No: 7588027070

**Bharatiya Janata Yuva Morcha**

9423462562

Ref. No. JAWAK No. /20

Date: 09/04/2018

Hon'ble Executive Director

Shri. Dnyaneshwar Cooperative Sugar Factory Limited

Dnyaneshwar Nagar, Bhenda, Taluka - Nevasa

**Subject:** Hunger strike regarding the injustice and wrongdoings being done to farmers and workers by Shri. Dnyaneshwar Cooperative Sugar Factory.

**Reference:** Petition submitted by me to the Honorable Regional Assistant Director (Sugar), Ahmednagar, on 14.03.2018.

**Sir,**

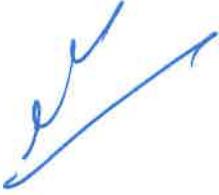
Regarding the hunger strike on the injustice and wrongdoings being done to farmers and workers by Shri. Dnyaneshwar Cooperative Sugar Factory, I had submitted a petition to the Hon'ble Regional Assistant Director (Sugar), Ahmednagar. In that petition, I raised issues from points 1 to 10, and informed about starting an indefinite hunger strike on 09.04.2018 at the office of the Hon'ble Regional Assistant Director, Ahmednagar. In response to these complaints, your factory management has provided satisfactory clarifications with all the necessary documents, which have resolved my doubts.

Therefore, the petition I submitted to the Hon'ble Regional Assistant Director (Sugar), Ahmednagar, was based on some misunderstandings. Hence, I am withdrawing all the complaints mentioned in that petition.

I am also withdrawing the petition regarding the hunger strike unconditionally. Regarding the Shri. Dnyaneshwar Cooperative Sugar Factory's co-generation power plant and pollution issues in the surrounding areas, I no longer have any complaints regarding points 1 to 10, and I am withdrawing my decision to go on hunger strike.

On 24.05.2022, I had given a warning of self-immolation in front of the Sugar Commissioner's office. All of my concerns have been addressed, and I have no remaining issues. I am fully satisfied. Hence, the warning of self-immolation, which I had given, is now being withdrawn.

I do not have any remaining complaints.

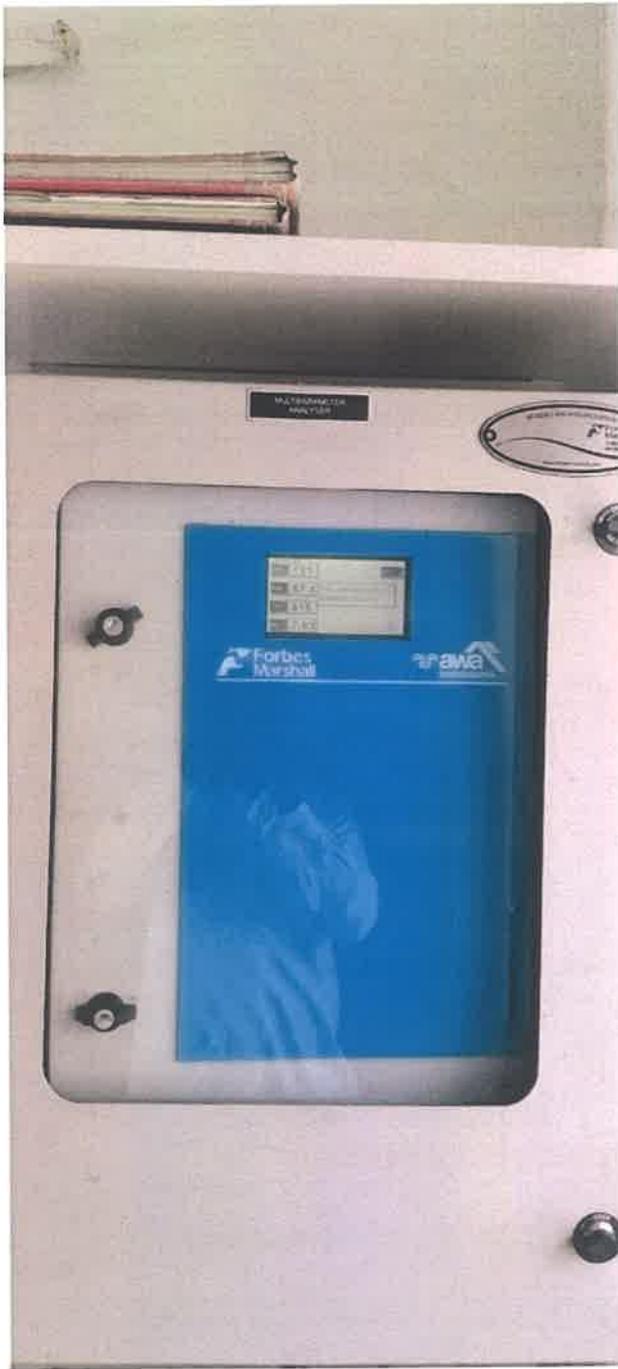


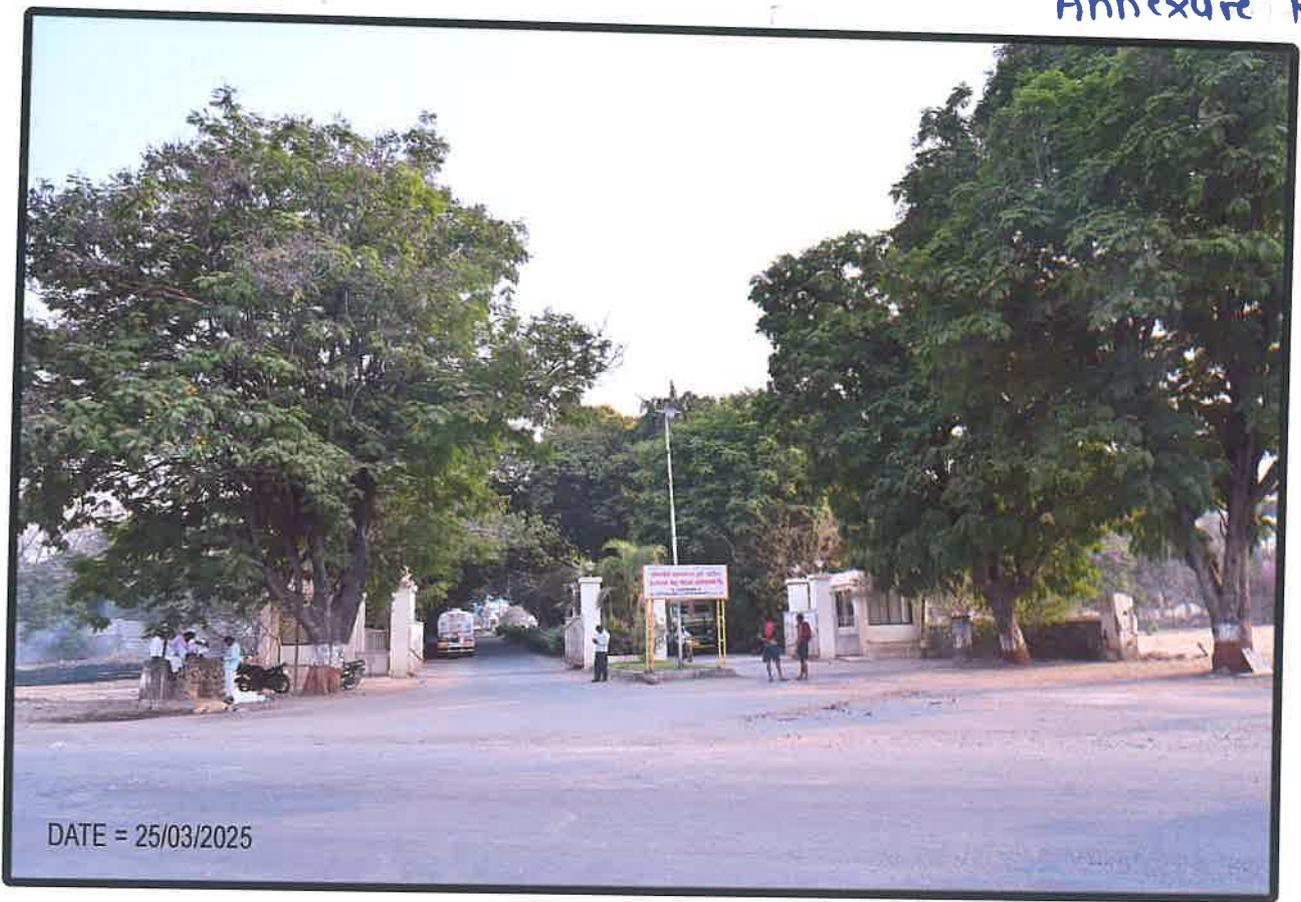
Kindly take note.

xxx

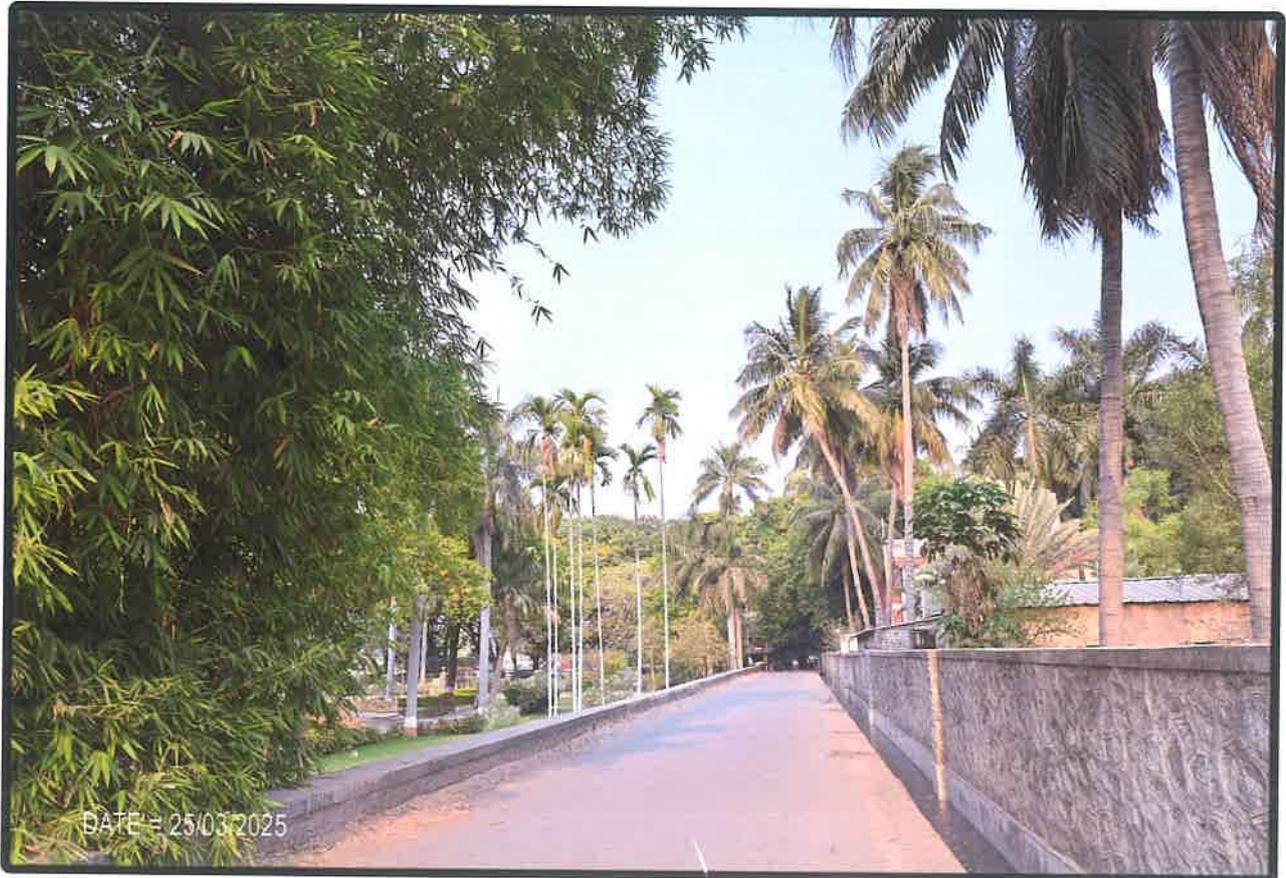
Ankush Raghunath Kale

Annexure R-10





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سید





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✓✓





✓

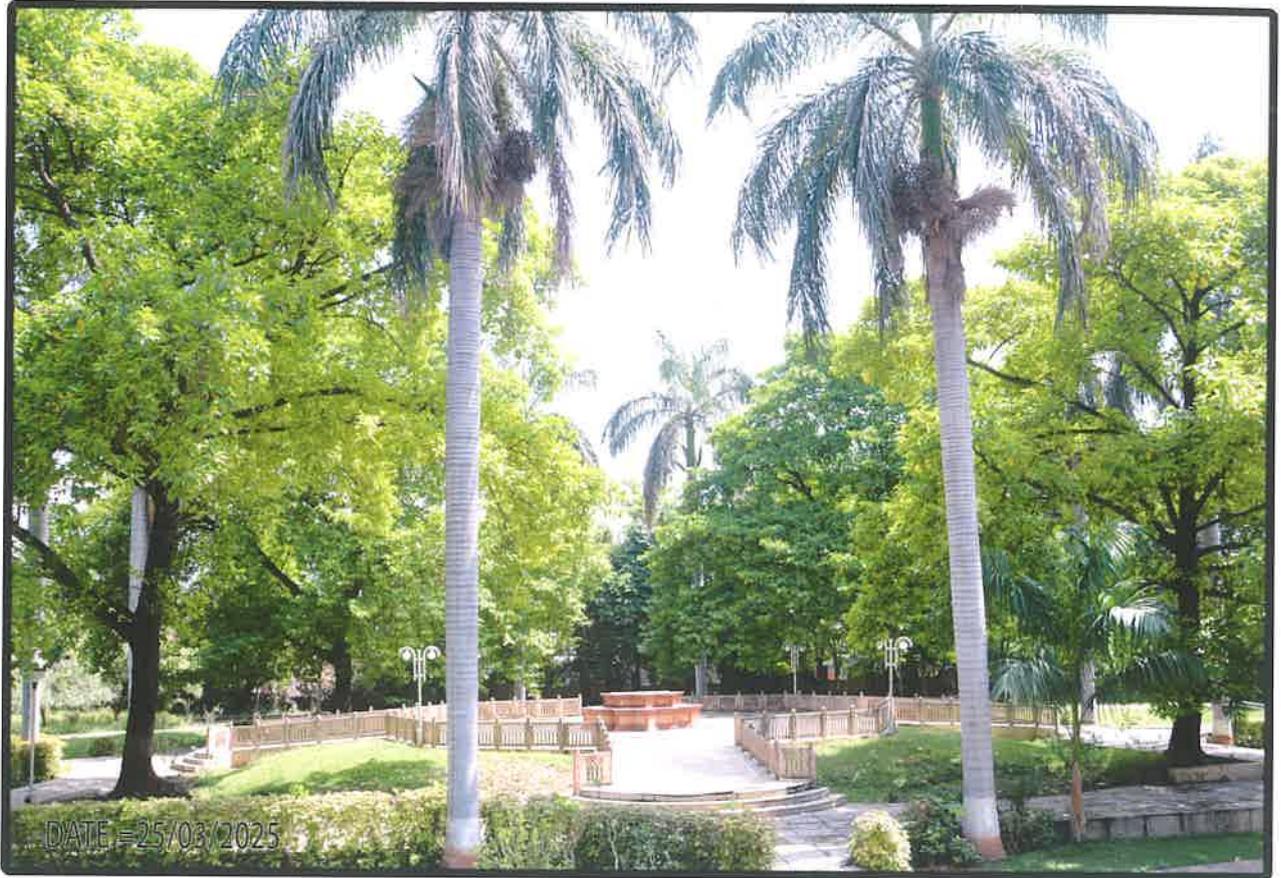




Tree plantation

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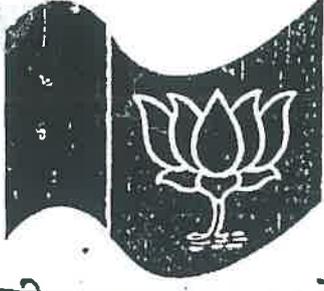
مرکز





*Handwritten signature in blue ink.*





भारतीय जनता युवा मोर्चा

अंकुश रंगनाथ काळे पा.

जिल्हा उपाध्यक्ष

भारतीय जनता युवा मोर्चा, अहमदनगर

मु. पो. वाकडी, ता. नेवासा.

जि. अहमदनगर

मो. नं. ७५८८०२७०७०

९४२३४६२५६२

जावक क्र.

/२०

दि. / /२०

दि.२५/०७/२०१६

प्रति,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
उपप्रादेशिक कार्यालय, सावित्रीबाई फुले व्यापारी संकुल,  
पहिला मजला, हॉल क्रं.२ व ३ टी.व्ही. सेंटर जवळ,  
सावेडी अहमदनगर.

विषय :- श्री. ज्ञानेश्वर सहकारी साखर कारखाना प्रस्तावित विस्तारीकरण २०००  
मे.टन. (५ ते ७ हजार मे.टन) व १९.५ मे.वॅट विज निर्माती प्रकल्प (१२ मे.वॅट ते  
३१.५ मे.वॅट) प्रस्तावासंबंधी हरकत मागे घेणे बाबत.

अर्जदार:- अंकुश रंगनाथ काळे पा., रा. वाकडी, ता. नेवासा, जि.अहमदनगर.

महोदय,

कारणे विनंती पूर्वक अर्ज करतो की, मी आपल्या कार्यालयाकडे दि.२३/०६/२०१६ चे पत्रानुसार श्री. ज्ञानेश्वर सहकारी साखर कारखाना प्रस्तावित विस्तारीकरण २००० मे.टन (५ ते ७ हजार मे.टन) व १९.५ मे.वॅट विज निर्माती प्रकल्प (१२ मे.वॅट ते ३१.५ मे.वॅट) प्रस्तावासंबंधी गैरसमजीतून दि. २३/६/२०१६ रोजी तक्रार अर्ज देवून लोकसुनावणीसाठी हरकत घेतली होती. या अनुषंगाने मी दि. ०२/०७/२०१६ रोजी कारखान्याचे मा. चेअरमन साहेब, व्हा. चेअरमन साहेब, पदाधिकारी, मा. कार्यकारी संचालक तसेच तांत्रिक अधिकारी यांचे समवेत सविस्तर चर्चा केली. सदर चर्चेत त्यांनी माझ्या दि. २३/०६/२०१६ चे तक्रारीचे सर्व मुद्यांना समर्पक, शास्त्रशुद्ध व मुद्देनिहाय खुलासा व माहिती दिली. त्यामुळे माझे सर्व शंकांचे पूर्णतः समाधान झाल्याने मी आपणांकडे दि. २३/०६/२०१६ रोजी दिलेला तक्रार अर्ज स्वतःहून स्वखुशीने मागे घेत आहे.

वास्तविक श्री. ज्ञानेश्वर सहकारी साखर कारखान्यामुळे व पुरक सहविज निर्माती प्रकल्पामुळे आम्हांस व परिसरास फार मोठा फायदा झालेला आहे. तसेच प्रस्तावित विस्तारीकरण २००० मे.टन ( ५ ते ७ हजार मे.टन ) व १९.५ मे.वॅट विज निर्माती प्रकल्प (१२ मे.वॅट ते ३१.५ मे.वॅट) उभारणीमुळे या भागातील शेतकरी, ग्रामस्थ, व परिसरातील सुशिक्षित बेरोजगार व व्यावसायिक यांना फायदाच होणार आहे. त्यामुळे सदर प्रकल्प उभारणीस माझी कोणत्याही प्रकारची हरकत नाही. तरी मी आपणांकडे दिनांक २३/०६/२०१६ रोजीचे अर्जातील सर्व तक्रारी मागे घेत आहे कळावे ही विनंती.

आपला विश्वासू,

अंकुश रंगनाथ काळे

**Ankush Ranganath Kale**

District Vice President

Bharatiya Janata Yuva Morcha, Ahmednagar

Post: Wakdi, Taluka: Nevasa, District: Ahmednagar

Mobile No: 7588027070

**Bharatiya Janata Yuva Morcha**

9423462562

Ref. No. JAWAK No. /20

Date: 25/07/2016

To,

Maharashtra Pollution Control Board,

Sub-Regional Office,

Savitribai Phule Commercial Complex,

First Floor, Hall No. 2 & 3, near TV Center,

Sawedi, Ahmednagar.

**Subject:** Withdrawal of Objection Regarding the Proposed Expansion of Shri.

Dnyaneshwar Co-operative Sugar Factory – 2000 Metric Ton (5,000 to 7,000

Metric Ton) and 19.5 MW Power Generation Project (12 MW to 31.5 MW).

**Applicant:** Ankush Ranganath Kale, Resident at- Wakdi, Taluka: Nevasa, District: Ahmednagar.

**Respected Sir,**

I respectfully submitted that, I am submitting this application regarding the matter of the Shri. Dnyaneshwar Co-operative Sugar Factory's proposed expansion, which includes a 2000 Metric Ton (5,000 to 7,000 Metric Ton) sugar production capacity and a 19.5 MW (12 MW to 31.5 MW) power generation project. Based on a letter dated 23/06/2016, I had initially filed a complaint and raised an objection for the public hearing on 23/06/2016 due to a misunderstanding.

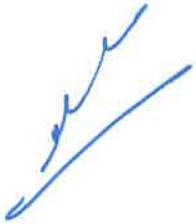
Subsequently, on 02/07/2016, I had a detailed discussion with the Chairman, Vice Chairman, office bearers, Executive Director, and technical officers of the factory. During the discussion, they provided relevant, scientific, and detailed clarifications regarding all the points raised in my complaint dated 23/06/2016. This has fully addressed my concerns. As a result, I am voluntarily withdrawing the complaint I had filed on 23/06/2016.

In reality, Shri. Dnyaneshwar Co-operative Sugar Factory and its allied power generation project have greatly benefited us and the surrounding area. Additionally, the proposed expansion of the factory (2000 Metric Ton, 5,000 to 7,000 Metric Ton) and the 19.5 MW power generation project (12 MW to 31.5 MW) will benefit local farmers, villagers, and educated unemployed youth in the region by providing business opportunities. Therefore, I have no objection to the establishment of this project. I kindly request that you acknowledge the withdrawal of all complaints made in my application dated 23/06/2016.

Sincerely,

xxx

Ankush Ranganath Kale



प्रति,  
मा. कार्यकारी संचालक,  
श्री.ज्ञानेश्वर स.सा.का.लि.ज्ञानेश्वरनगर,  
पो. भेंडे साखर कारखाना, ता. नेवासा,  
जिल्हा अहमदनगर.

विषय :- श्री. ज्ञानेश्वर सहकारी साखर कारखान्याकडून शेतकरी व कामगारावर  
होत असलेल्या अन्याय आणि गैरकामकाज विरोधात आमरण उपोषणा  
बाबत.

संदर्भ :- मी, मा. प्रादेशिक सह संचालक (साखर), अहमदनगर यांचेकडेस  
दि.१४/०३/२०१८ रोजी दिलेले निवेदन.

महोदय,

श्री. ज्ञानेश्वर सहकारी साखर कारखान्याकडून शेतकरी व कामगारावर होत  
असलेल्या अन्याय आणि गैरकामकाज विरोधात आमरण उपोषणा बाबत मी,  
मा. प्रादेशिक सहसंचालक(साखर)अहमदनगर यांचेकडेस वरील संदर्भीय निवेदन दिले  
होते. सदर निवेदनात १ ते १० मुद्दे उपस्थित करून दिनांक ०९/०४/२०१८ रोजी  
मा. प्रादेशिक सहसंचालक(साखर)अहमदनगर यांचे कार्यालयासमोर आमरण उपोषण  
सुरु करणे बाबत कळविले होते. सदर तक्रारीचे अनुषंगाने आपले कारखाना  
व्यवस्थापनाने सर्व कागदपत्रांसह मुद्देनिहाय समाधानकारक खुलासे मला दिलेले असून  
त्यामुळे माझे सर्व शंकांचे निरसन झालेले आहे.

तरी मा. प्रादेशिक सहसंचालक(साखर)अहमदनगर यांचेकडेस दाखल केलेले  
निवेदन हे अपूर्ण माहितीच्या आधारे व गैरसमजूतीने दाखल केले होते. त्यामुळे मी  
दाखल केलेल्या निवेदनातील सर्व तक्रारी या सोडून देत असून माझे उपोषणाबाबतचे  
निवेदन मी विनाअट व स्वखुशीने मागे घेत आहे. श्री. ज्ञानेश्वर सहकारी साखर  
कारखाना व सहविज निर्माती प्रकल्पाचे अनुषंगाने आसपासचे परिसरातील  
प्रदुषणाबाबत तसेच निवेदनातील १ ते १० मुद्द्याबाबत माझी कोणत्याही प्रकारची  
तक्रार राहिलेली नसून मी माझा उपोषण करणे बाबतचा निर्णय मागे घेत आहे.

कळावे,

आपला विश्वस्त



अंकुश रंगनाथ काळे

प्रत माहितीसाठी सविनय सादर :-  
मा. प्रादेशिक सह संचालक (साखर),  
जिलोक चेंबर्स, २ रा मजला,  
लालटाकी रोड, हुतात्मा स्मारकाजवळ,

Date: 09/04/2018

To,

The Hon'ble Executive Director,  
Shri. Dnyaneshwar S.S.K. Limited, Dnyaneshwar Nagar,  
Po. -Bhende Sugar Factory, Taluka- Nevasa,  
District-Ahmednagar.

**Subject:** Regarding the hunger strike in protest against the injustice and mismanagement being faced by the farmers and workers at Shri. Dnyaneshwar Co-operative Sugar Factory.

**Reference:** The petition submitted by me to the Hon'ble Regional Assistant Director (Sugar), Ahmednagar, on 14/03/2018.

Sir,

I had submitted a petition to the Hon'ble Regional Assistant Director (Sugar), Ahmednagar, on the subject of the injustice and mismanagement being faced by the farmers and workers at Shri. Dnyaneshwar Co-operative Sugar Factory, with reference to the above-mentioned letter. In that petition, I raised points 1 to 10 and had informed that I would begin an indefinite hunger strike in front of the office of the Hon'ble Regional Assistant Director (Sugar), Ahmednagar, on 09/04/2018. In response to the complaint, your factory management has provided me with satisfactory clarifications, along with all necessary documents, addressing each point raised, which has resolved all my doubts.

Therefore, the petition submitted to the Hon'ble Regional Assistant Director (Sugar), Ahmednagar, was based on incomplete information and misunderstandings. As a result, I am withdrawing all the complaints mentioned in the petition, and I am voluntarily and unconditionally retracting my decision regarding the hunger strike. Regarding the pollution in the surrounding areas of Shri. Dnyaneshwar Co-operative Sugar Factory and the related issues raised in points 1 to 10 of the petition, I no longer have any complaints, and I am withdrawing my decision to go on a hunger strike.



Thank you for your understanding.

Yours faithfully,

xxx

Ankush Raghunath Kale

For your kind information, respectfully submitted:

Hon'ble Regional Assistant Director (Sugar),

Trilok Chambers, 2nd Floor,

Laltaki Road, Near Martyrs' Memorial.





# महाराष्ट्र राज्य सहकारी साखर कारखाना संघ Maharashtra State Co-op. Sugar Factories Federation

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सं.क्र.आर्थिक/मंत्री समिती/627/2018-19

दि.03/12/2018

प्रति,  
मा.कार्यकारी संचालक,  
सर्व सभासद कारखाने.

विषय : मा.मुख्यमंत्री यांचे अध्यक्षतेखाली "सन 2017-18 मधील ऊस गाळप हंगामाचा आढावा आणि सन 2018-19 मधील ऊस गाळप हंगामाचे धोरण ठरविणे" संदर्भात दि.25/09/2018 रोजी पार पडलेल्या मा.मंत्री समितीच्या बैठकीचे इतिवृत्त.

संदर्भ : जा.पत्र क्र.साआ/कक्ष-7/अर्थ-1/मंसबै-18-19/इति./2018  
दि.29/11/2018.

महोदय,

मा.मुख्यमंत्री यांचे अध्यक्षतेखाली "सन 2017-18 मधील ऊस गाळप हंगामाचा आढावा आणि सन 2018-19 मधील ऊस गाळप हंगामाचे धोरण ठरविणे" संदर्भात दि.25/09/2018 रोजी मा.मुख्यमंत्री यांचे समिती कक्ष, मंत्रालय, मुंबई येथे पार पडलेल्या मा.मंत्री समितीच्या बैठकीच्या इतिवृत्ताची प्रत सोबत आपल्या अवलोकनार्थ पाठवित आहोत.

कळावे,

आपला विश्वासू,  
आर.जी.माने  
सचिव

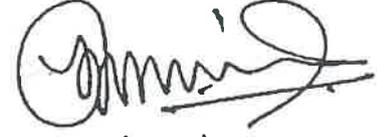
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श्री.बोडोला.  
दि.12

(सोबत मा.मुख्यमंत्री महोदय यांचे अध्यक्षतेखाली " सन २०१७-१८ ऊस गाळप हंगामाचा आढावा जाणवता २०१८-१९ गळीत हंगामाचे धोरण ठरविणे " या विषयाबाबत दि.२५/०९/२०१८ रोजी मा.मुख्यमंत्री यांचे समिती कक्ष, मंत्रालय, मुंबई येथे पार पडलेल्या मा.मंत्री समितीच्या बैठकीचे इतिवृत्त)

क्रमांक- ससाका २०१८/प्र.क्र.१४९/२५ स  
सहकार पणन व वस्त्रोद्योग विभाग,  
मादाम कामा रोड, हुतात्मा राजगुरु चौक,  
मंत्रालय, मुंबई- ३२  
दि.२०.११.२०१८

प्रत माहितीसाठी व योग्य त्या कार्यवाहीसाठी अग्रेषित,



(प्रमोद वळंज)

अवर सचिव, महाराष्ट्र शासन  
सहकार, पणन व वस्त्रोद्योग विभाग

प्रति,

- मा.मुख्यमंत्री यांचे प्रधान सचिव, मंत्रालय, मुंबई  
मा.मंत्री (वित्त) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.मंत्री (सहकार) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.मंत्री (कृषि) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.मंत्री (जलसंपदा व लाभक्षेत्र विकास) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.मंत्री (उद्योग) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.राज्यमंत्री (सहकार) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.राज्यमंत्री (वित्त) यांचे खाजगी सचिव, मंत्रालय, मुंबई  
मा.अपर मुख्य सचिव (वित्त) यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.प्रधान सचिव (सहकार) यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.प्रधान सचिव (राज्य उत्पादन शुल्क), गृह विभाग यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.प्रधान सचिव, पर्यावरण विभाग यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.प्रधान सचिव (उर्जा), उद्योग उर्जा व कामगार विभाग यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.प्रधान सचिव (जलसंपदा) यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.सचिव (कृषि) यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
मा.सचिव (ला.क्षे.वि) यांचे स्वीय सहाय्यक, मंत्रालय, मुंबई  
अध्यक्ष/उपाध्यक्ष, महाराष्ट्र राज्य सहकारी साखर कारखाना संघ लि., साखर भवन, नरीमन पॉईंट, मुंबई  
महासंचालक, वसंतदादा शुगर इन्स्टिट्यूट, मांजरी, पुणे  
चेअरमन, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, मुंबई  
अध्यक्ष, वेस्ट इंडियन शुगर मिल्स असोसिएशन, साखर संकुल, शिवाजीनगर, पुणे- ०५  
व्यवस्थापकीय संचालक, महाराष्ट्र राज्य सहकारी साखर कारखाना संघ लि., साखर भवन, नरीमन पॉईंट, मुंबई  
२. यांना विनंती करण्यात येते की, साखर संघातील संबंधितांना आपल्या स्तरावरून इतिवृत्ताची प्रत पाठविण्यात यावी.  
कार्यकारी संचालक, महाराष्ट्र राज्य सहकारी बँक मर्या., मुंबई  
साखर आयुक्त (आमंत्रक, मंत्री समिती), साखर आयुक्तालय, साखर संकुल, शिवाजीनगर, पुणे  
२. बैठकीतील निर्णयानुसार सर्व संबंधितांना कळविण्यात यावे.  
प्रत माहितीसाठी व आवश्यक कार्यवाहीसाठी-  
कार्यासन अधिकारी (का.३ स/२५ स), सहकार पणन व वस्त्रोद्योग विभाग, मंत्रालय, मुंबई

मंत्री समिती बैठक

मा.मुख्यमंत्री महोदय यांचे अध्यक्षतेखाली " सन २०१७-१८ ऊस गाळप हंगामाचा आढावा आणि सन २०१८-१९ गळीत हंगामाचे धोरण ठरविणे " साठी दि.२५/०९/२०१८ रोजी पार पडलेल्या मा.मंत्री समितीच्या बैठकीचे इतिवृत्त.

विषय	मुद्दा	मा.मंत्री समितीचे निर्णय	निर्णयाची अंमलबजावणी करणारी यंत्रणा / अधिकारी	अमलबजावणी पूर्ण करण्याची तारीख
१	सन २०१७-१८ च्या मा.मंत्री समितीचे इतिवृत्त वाचून कायम करणे.	इतिवृत्त सर्व सदस्यांना वितरीत केले व ते कायम केले आणि इतिवृत्ताप्रमाणे केलेल्या कार्यवाहीची नोंद घेण्यात आली.	साखर आयुक्त	कार्यवाही प्रलंबित नाही.
२	गाळप हंगाम सन २०१८-१९ सुरु करणे.	गाळप हंगाम सन २०१८-१९ सुरु करण्याच्या दिनांकाबाबत बैठकीत उपस्थित झालेल्या मुद्दांबाबत चर्चा होऊन खालील प्रमाणे निर्णय घेण्यात आले. १) गाळप हंगाम दि. २० ऑक्टोबर, २०१८ पासून सुरु करावा. २) ऊसाचे संपूर्ण गाळप होईपर्यंत गाळप परवाना देण्यात यावा. ३) गाळप परवाना ऑनलाईन पध्दतीने देण्यात यावा.	१. साखर आयुक्त २. साखर आयुक्त ३. साखर आयुक्त	१. १५ दिवस २. गाळप हंगाम २०१८-१९ ३. गाळप हंगाम २०१८-१९
३	ऊसाची उपलब्धता व गाळपाचे नियोजन	या बाबत साखर आयुक्त यांचेमार्फत आढावा घेऊन नियोजन करण्याचे निर्देश देण्यात आले आहेत.	साखर आयुक्त	१ महिना
४	ऊस विलातील कपाती व ठेवी बाबत.	एफआरपी ची संपूर्ण रक्कम शेतकऱ्यांना अदा केल्यानंतर खालीलप्रमाणे कपाती करण्यास मान्यता देण्यात आली. १) मा.मुख्यमंत्री सहाय्यता निधी प्रति मे टन रु. ४/- प्रमाणे. २) वसंतदादा शुगर इन्स्टिट्यूट निधी रु. १/- प्रति क्विंटल साखर उत्पादन.	१) साखर आयुक्त २) साखर आयुक्त/ वसंतदादा शुगर इन्स्टिट्यूट.	१) गाळप हंगाम २०१८-१९ २) गाळप हंगाम २०१८-१९

	<p>३) महाराष्ट्र राज्य सह. साखर कारखाना संघ वर्गणी :-</p> <p>१. उत्पादनातील कारखान्यांना रु.१/- प्रति क्विंटल.</p> <p>२. भाडे/भागिदारी तत्वावरील कारखाने ७० पैसे प्रति क्विंटल.</p> <p>३. अत्यल्प उत्पादन / अनुत्पादित कारखाने रु.१५०००/-</p> <p>४) शासन निर्णयास अधिन राहून भाग विकास निधी ऊसदराच्या कमाल ३% किंवा रु.५०/- यापैकी जी रक्कम कमी असेल तेवढ्या मर्यादेपर्यन्त कपात.</p> <p>५) साखर संकुल देखभाल व दुरुस्ती करीता प्रतिटन ५० पैसे/- प्रमाणे कपात.</p> <p>६) प्रस्तावित कै.गोपिनाथ मुंडे ऊस तोडणी कामगार कल्याणकारी महामंडळासाठी प्रति मे.टन रु.१/- प्रमाणे कपात.</p> <p>वरीलप्रमाणे कपातीबाबत साखर आयुक्त, पुणे यांनी तपासून कार्यवाही करावी.</p>	<p>३) साखर आयुक्त/ महाराष्ट्र राज्य सहकारी साखर कारखाना संघ</p> <p>४) साखर आयुक्त / साखर कारखाने</p> <p>५) साखर आयुक्त / साखर कारखाने</p> <p>६) साखर आयुक्त / साखर कारखाने</p>	<p>३) गाळप हंगाम २०१८-१९</p> <p>४) गाळप हंगाम २०१८-१९</p> <p>५) गाळप हंगाम २०१८-१९</p> <p>६) गाळप हंगाम २०१८-१९</p>
<p>५) गाळप हंगाम २०१८-१९ मध्ये साखर कारखाना स्तरावर कपात करावयाचा निधी.</p>	<p>एफआरपी ची संपूर्ण रक्कम शेतकऱ्यांना अदा केल्यानंतर खालीलप्रमाणे ठेवी स्विकारण्यास मान्यता देण्यात आली.</p> <p>अ) नवीन प्रकल्पाकरीता वित्तीय संस्थांच्या कर्जाऐवजी नवीन ठेवी स्विकारणे.</p> <ul style="list-style-type: none"> <li>➤ शेतकऱ्यांना घावयाच्या FRP मधून कोणतीही कपात करण्यात येणार नाही.</li> <li>➤ जुन्या ठेवी मुदतीत परत करणे आवश्यक</li> <li>➤ ठेवीचे नियम तयार करावे</li> <li>➤ सर्वसाधारण सभेची पूर्व मान्यता</li> <li>➤ ठेवीदाराने मुदतपूर्व ठेवीची मागणी केल्यास परतफेड बंधनकारक</li> </ul>	<p>अ) साखर आयुक्त / साखर कारखाने</p>	<p>अ) गाळप हंगाम २०१८-१९</p>

		<p>ब) नविन प्रकल्पाकरिता ऊस बिलातून यापूर्वी कपात केलेल्या ठेवीस मुदतवाढ देणे.</p> <p>&gt; ठेवीवर पूर्णतः व मुदतीत व्याज दिलेले असावे</p> <p>&gt; ठेवीची मुदत प्रकल्प अहवालात दर्शविलेल्या मुदतीपेक्षा जास्त नसावी</p> <p>&gt; मुदतवाढीकरिता सर्वसाधारण सभेची मान्यता आवश्यक.</p> <p>&gt; मुदतवाढीसाठी साखर आयुक्तालयाची मान्यता आवश्यक.</p> <p>वरीलप्रमाणे कपातीबाबत साखर आयुक्त, पुणे यांनी तपासून कार्यवाही करावी.</p>	<p>व ) साखर आयुक्त / साखर कारखाने</p>	<p>ब) गाळप हंगाम २०१८-१९</p>
६	शासकीय येणेबाकीच्या वसूली बाबत	<p>शासकीय भागभांडवल, कर्ज व हमीशुल्क वसूलीसाठी टॅगिंगद्वारे प्रतिपोते रु.२५/- प्रमाणे कपातीचे धोरण हंगाम २०१८-१९ मध्ये सुरु ठेवणेबाबत निर्णय झाला.</p>	<p>साखर आयुक्त / साखर कारखाने</p>	<p>गाळप हंगाम २०१८-१९</p>
७	कामगारांची थकीत देणीबाबत	<p>कामगारांची थकीत देणी भागविण्यासाठी साखर विक्रीतून रु.५०/- प्रति क्विंटल कपात.</p>	<p>साखर आयुक्त / साखर कारखाने</p>	<p>गाळप हंगाम २०१८-१९</p>
८	मा.अध्यक्ष महोदय यांच्या मान्यतेने आयत्या वेळचे विषय			
	साखर संघ व विस्माच्या शिफारशीबाबत	<p>साखर संघ आणि विस्मा यांनी दिलेल्या निवेदनातील मुद्दे मा.मंत्री समिती समोर सादर करण्यात आले व त्याबाबत सविस्तर चर्चा झाली. (निवेदने सोबत जोडली आहेत)</p>	-	--
९	महसुल उत्पन्न विभागणी सूत्र (RSF) बाबत नियमातील ७० : ३० / ७५ : २५ च्या तरतुदीमध्ये सुधारणा करणे	<p>सदरची बाब ऊस नियंत्रण मंडळाच्या कार्यक्षेत्र येत असल्याने पुढील कार्यवाही ऊस नियंत्रण मंडळामार्फत करण्यात येईल.</p>	<p>साखर आयुक्त तथा सदस्य सचिव, ऊस नियंत्रण मंडळ</p>	<p>गाळप हंगाम २०१८-१९</p>

१०	स्वनिर्मित वीज स्वतःच्या वापरासाठी कारखान्यांना रु.१.२० प्रति युनिट विद्युत शुल्क घावे लागते. सदर शुल्क रद्द करण्यात यावे.	कारखाना स्वतः वीज निर्मिती करून स्वतःच्या कारखान्यासाठीच वापर करत असल्यामुळे उर्जा विभागाने रु.१.२० प्रति युनिट विद्युत शुल्क रद्द करण्याबाबत विस्मा आणि साखर संघाने केलेल्या मागणीबाबत उर्जा विभागाने योग्यती कार्यवाही करावी.	ऊर्जा विभाग / साखर संघ / विस्मा	गाळप हंगाम २०१८-१९
११	साखरेचा किमान दर हा रु.२९/- प्रति किलो ऐवजी रु.३५/-प्रति किलो निश्चित करणेबाबत	साखरेचा किमान दर हा रु.२९/- प्रति किलो ऐवजी रु.३५/- प्रति किलो निश्चित करणेबाबत केंद्र शासनाच्या खाद्यान्न मंत्रालय, नवी दिल्ली यांचेकडे शिफारस करण्यात येईल.	साखर आयुक्त / प्रधान सचिव, राहकार विभाग	गाळप हंगाम २०१८-१९
१२	गाळप परवाना देताना गाळप क्षमतेपेक्षा जास्त २५ % पर्यंत गाळप करण्यास कारखान्यास परवानगी देणे.	गाळप परवाना देताना क्षमतेपेक्षा २५% तफावत मान्य करण्याची विनंती विस्माने केली. याबाबत पर्यावरण विभागाच्या सर्व निकषांची कारखाना पूर्तता करत असेल तर त्यांचेविरुद्ध कार्यवाही होणार नाही.	पर्यावरण विभाग / महाराष्ट्र राज्य प्रदुषण नियंत्रण मंडळ	गाळप हंगाम २०१८-१९
१३	Rectified Sprit / Extra Neutral Alcohol (ENA) यांच्या टाक्यांमध्ये BHeavy Molasses मधील इथेनॉल साठविण्याची परवानगी देण्यात यावी.	याबाबत राज्य उत्पादन शुल्क विभागाने कार्यवाही करावी.	सचिव, राज्य उत्पादन शुल्क विभाग	१ महिने
१४	साखर निर्यात अनुदान २०१४-१५ व सॉफ्ट लोन २०१५ व्याजाची रक्कम खाजगी साखर कारखान्यांना देण्याबाबत	यासंदर्भात विस्मा यांचेकडून खाजगी साखर कारखान्यांना अनुदान देण्याबाबत न्यायालयीन निर्णयाची प्रत सादर केल्यानंतर त्याबाबत तपासून निर्णय घेण्यात येईल.	विस्मा/ साखर आयुक्त/ सहकार विभाग	गाळप हंगाम २०१८-१९

१५	इथेनॉल निर्मितीबाबत केंद्र शासनाने जाहीर केलेल्या घोरणांतर्गत राज्य शासनाचे इथेनॉल घोरण तयार करण्याबाबत.	प्रधान सचिव, राज्य उत्पादन शुल्क यांचे पातळीवर राज्य शासनाचे इथेनॉल घोरण (Ease of doing business) तयार करून शासनास मान्यतेसाठी सादर करावे.	प्रधान सचिव, राज्य उत्पादन शुल्क विभाग	१ महिना
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**Maharashtra State Co-operative Sugar Factories Federation**

(Registered Under Sec. 10 of Bombay Co-operative Societies Act, 1925)

**'SAKHAR BHAVAN' 11TH Floor, 230, Block No. 3, Backbay Reclamation,  
Nariman Point, Mumbai 400 021.**

**Telephone:** 2204 2676/2901/4068 6900/4068 6969, **Fax:** 022-2204 2578/4068 6998

**Website:** [www.mahasugarfed.org](http://www.mahasugarfed.org), **Email:** [mahasugarfed@gmail.com](mailto:mahasugarfed@gmail.com)

Ref: No. Economic / Minister Committee/627/2018-19

Date: 03/12/2018

To,

The Executive Director,  
All Member Factories.

**Subject:** Summary of the meeting of the Hon. Minister's Committee held on 25/09/2018 under the chairmanship of Hon. Chief Minister regarding the review of the sugar crushing season of 2017-18 and determining the policy for the sugar crushing season of 2018-19.

**Reference:** Letter No. SAA/Kaksh-7/Economic-1/MNSBAI-18-19/ITI./2018 dated 29/11/2018.

Dear Sir/Madam,

We are sending herewith a copy of the minutes of the meeting held on 25/09/2018 under the chairmanship of Hon. Chief Minister at his committee room, Mantralaya, Mumbai, regarding the review of the sugar crushing season of 2017-18 and determining the policy for the sugar crushing season of 2018-19 for your kind reference and observation.

Regards,

Yours faithfully,

xxx

Aarti Mane  
Secretary

(Review of the 2017-18 Sugar Crushing Season and Policy Determination for the 2018-19 Crushing Season" – Minutes of the Meeting of the Hon. Minister's Committee

held under the Chairmanship of Hon. Chief Minister on 25th September 2018 at the Committee Room, Secretariat, Mumbai).

Reference Number: Sasaka 2018/Pr. Kr. 149/25 S  
Cooperation, Marketing and Textile Department,  
Madam Kama Road, Hutatma Rajguru Chowk,  
Secretariat, Mumbai-32,  
Dated 20.11.2018

For information and necessary action, kindly forward:

XXX

(Pramod Walaj)

Under Secretary, Government of Maharashtra,  
Cooperation, Marketing and Textile Department

To,

Hon. Chief Minister's Principal Secretary, Secretariat, Mumbai

Hon. Minister (Finance) Private Secretary, Secretariat, Mumbai

Hon. Minister (Cooperation) Private Secretary, Secretariat, Mumbai

Hon. Minister (Agriculture) Private Secretary, Secretariat, Mumbai

Hon. Minister (Water Resources and Irrigation Development) Private Secretary,  
Secretariat, Mumbai

Hon. Minister (Industry) Private Secretary, Secretariat, Mumbai

Hon. Minister of State (Cooperation) Private Secretary, Secretariat, Mumbai

Hon. Minister of State (Finance) Private Secretary, Secretariat, Mumbai

Hon. Additional Chief Secretary (Finance) Personal Assistant, Secretariat, Mumbai

Hon. Principal Secretary (Cooperation) Personal Assistant, Secretariat, Mumbai

Hon. Principal Secretary (State Excise), Home Department Personal Assistant,  
Secretariat, Mumbai

Hon. Principal Secretary, Environment Department Personal Assistant, Secretariat,  
Mumbai

Hon. Principal Secretary (Energy), Industry, Energy and Labour Department Personal  
Assistant, Secretariat, Mumbai

Principal Secretary (Water Resources) Personal Assistant, Secretariat, Mumbai

Hon. Secretary (Agriculture) Personal Assistant, Secretariat, Mumbai

Hon. Secretary (Legal Affairs) Personal Assistant, Secretariat, Mumbai

Chairman/Vice Chairman, Maharashtra State Cooperative Sugar Factory Federation  
Ltd., Sugar Bhavan, Nariman Point, Mumbai

Managing Director, Vasantdada Sugar Institute, Manjari, Pune

Chairman, Maharashtra Pollution Control Board, Mumbai

Chairman, West Indian Sugar Mills Association, Sugar Complex, Shivajinagar, Pune-  
05

Managing Director, Maharashtra State Cooperative Sugar Factory Federation Ltd.,  
Sugar Bhavan, Nariman Point, Mumbai

2) It is requested that the concerned individuals in the Sugar Federation be provided  
a copy of the minutes at their level.

Executive Director, Maharashtra State Cooperative Bank Limited, Mumbai  
Sugar Commissioner (Inviter, Minister's Committee), Sugar Commissionerate, Sugar  
Complex, Shivajinagar, Pune

3) As per the decisions made in the meeting, the concerned parties should be notified.

**For information and necessary action:**

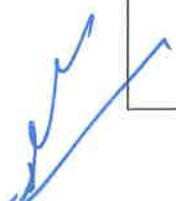
Administrative Officer (Ka.3 S/25 S), Cooperation, Marketing and Textile Department,  
Secretariat, Mumbai.



### Ministerial Committee Meeting

**The minutes of the meeting of the Hon'ble Ministerial Committee held on 25/09/2018 under the chairmanship of the Hon'ble Chief Minister to review the sugarcane crushing season of the year 2017-18 and to decide the policy for the 2018-19 crushing season.**

Subject	Issue	Hon. Minister Committee's Decision	The Mechanism/Officials Implementing the Decision	Date of Completion of Implementation
1.	Read and confirm the report of the Hon. Minister Committee for the year 2017-18	The report was distributed to all members, confirmed, and the actions taken as per the report were recorded	Sugar Commissioner	The action is not pending
2.	Start the crushing season for the year 2018-19	<p>After discussing the issues raised in the meeting regarding the start date of the crushing season for the year 2018-19, the following decisions were made:</p> <p>1. The crushing season should begin from 20th October 2018.</p> <p>2. A crushing license should be issued until the entire sugarcane is crushed</p> <p>3. The crushing license should be issued through an online process</p>	<p>1) Sugar Commissioner</p> <p>2) Sugar Commissioner</p> <p>3) Sugar Commissioner</p>	<p>1) 15 days</p> <p>2) The crushing season 2018-19</p> <p>3) The crushing season 2018-19</p>
3.	Planning for the availability of sugarcane	Instructions have been given to review the matter through the Sugar Commissioner and	Sugar Commissioner	1 Month



	and crushing	make the necessary plans		
4.	Regarding the deductions and deposits in the sugarcane bill	<p>After the full payment of the FRP (Fair and Remunerative Price) amount to the farmers, approval has been given for deductions as follows:</p> <p>a) Hon. Chief Minister Assistance Fund – Rs. 4/- per metric ton.</p> <p>b) Vasantdada Sugar Institute Fund – Rs. 1/- per quintal of sugar production.</p> <p>c) Maharashtra State Cooperative Sugar Factory Association Contribution</p> <p>i) Rs. 1/- per quintal for factories involved in production</p> <p>ii) Rs. 0.70 per quintal for factories on</p>	a) Sugar Commissioner	<p>1)The crushing season 2018-19</p> <p>2)The crushing season 2018-19</p> <p>3)The crushing season 2018-19</p> <p>4)The crushing season 2018-19</p> <p>5)The crushing season 2018-19</p> <p>6)The crushing season 2018-19</p>

		<p>a lease/ partne rship basis</p> <p>iii) Rs. 15,00 0/- for factori es with very low or no produ ction</p> <p>Subject to the government decision, the part development fund deduction will be the lesser of 3% of the sugarcane price or Rs. 50/-.</p> <p>Rs. 0.50 per ton for the maintenance and repairs of the sugar complex.</p> <p>A deduction of Rs. 1/- per metric ton for the proposed late Shri Gopinath Munde Sugarcane Cutting Workers Welfare Corporation.</p> <p>The Sugar Commissioner, Pune, should review and take action regarding the above deductions</p>	<p>Sugar Commissioner/ Vasantdada Sugar Institute</p> <p>Sugar Commissioner /Sugar Factories</p>	
5.	Funds for the	After paying the full amount of FRP to		



		<p>mentioned in the project report.</p> <p>3)Approval from the General Assembly is required for the extension.</p> <p>4)Approval from the Sugar Commissioner's office is required for the extension.</p> <p>As per the above, the Sugar Commissioner, Pune, should examine and take necessary action regarding the deduction.</p>		
6.	Regarding the collection of government dues.	A decision was made to continue the policy of deductions at a rate of Rs. 25 per unit for the collection of government equity, loans, and guarantee fees through tagging for the financial year 2018-19.	Sugar Commissioner /Sugar Factories	The crushing season 2018-19
7.	Regarding the overdue dues of workers.	A deduction of Rs. 50 per quintal from sugar sales will be made to settle the overdue dues of workers.	Sugar Commissioner /Sugar Factories	The crushing season 2018-19
8.	With the approval of the Hon'ble Chairman, the matters of immediate importance			
	Regarding the recommendations of the Sugar Federation and Visma	The issues mentioned in the memorandum submitted by the Sugar Federation and Visma were presented before the Hon'ble	-	-

		Ministerial Committee, and a detailed discussion took place regarding them. (The memoranda are attached).		
9.	Make amendments in the provisions of 70:30, 75:25 in the Revenue Generation Department Allocation Formula (RSF).	Since the matter falls under the jurisdiction of the Sugar Control Board, further action will be taken by the Sugar Control Board.	Sugar Commissioner and Member Secretary, Sugar Control Board.	The crushing season 2018-19
10.	Factories that generate their own electricity for their own use have to pay an electricity charge of Rs. 1.20 per unit. This charge should be waived	Since the factory generates its own electricity and uses it only for its own factory, the Energy Department should take appropriate action regarding the demand made by Vismā and the Sugar Association to waive the electricity charge of Rs. 1.20 per unit	Energy Department / Sugar Association / Visma	The crushing season 2018-19
11.	Regarding fixing the minimum price of sugar at Rs. 35/- per kilogram instead of Rs. 29/-	A recommendation will be made to the Ministry of Food, Government of India, New Delhi, regarding fixing the minimum price of sugar at Rs. 35/- per kilogram instead of	Sugar Commissioner / Principal Secretary, Co-operation Department	The crushing season 2018-19

	per kilogram	Rs. 29/- per kilogram		
12.	Allowing the factory to process up to 25% more than its crushing capacity while granting the crushing license	Vismā has requested to allow a 25% deviation from the crushing capacity while granting the crushing license. If the factory meets all the criteria of the Environment Department, no action will be taken against them	Environment Department, Maharashtra State Pollution Control Board	The crushing season 2018-19
13.	Permission should be granted to store ethanol from BHeavy Molasses in tanks of Rectified Spirit / Extra Neutral Alcohol (ENA)	The State Excise Department should take appropriate action in this matter	Secretary, State Excise Department	1 month
14.	Regarding the sugar export subsidy for 2014-15 and soft loan interest for 2015 to be given to private sugar factories	In this regard, after submitting a copy of the court order on giving subsidies to private sugar factories from Vismā, the matter will be reviewed and a decision will be made	Vismā / Sugar Commissioner / Co-operation Department	The crushing season 2018-19
15.	Regarding the ethanol production, under the policy announce	The Principal Secretary, State Excise Department, should prepare the state government's ethanol policy (Ease of Doing Business)	Principal Secretary, State Excise Department.	1 month

	d by the central government, the state government is tasked with preparing the ethanol policy	at the respective level and submit it to the government for approval		

*see*